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**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL**

**EASTERN ZONE BENCH AT KOLKATA
Appeal No. 06 of 2020 / EZ**

Sanjay Chauhan **Appellant**

Versus

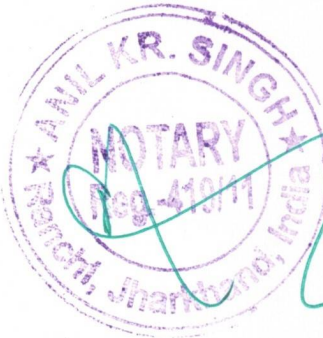
Union Of India & Ors. **Respondents**

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Filed by:

Anoop Kumar Mehta, Advocate
Central Coalfields Limited (R-2)



16 DEC 2024

16 DEC 2024



**BEFORE THE HON'BLE NATIONAL
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EASTERN ZONE BENCH AT KOLKATA
Appeal No. 06 of 2020 / EZ

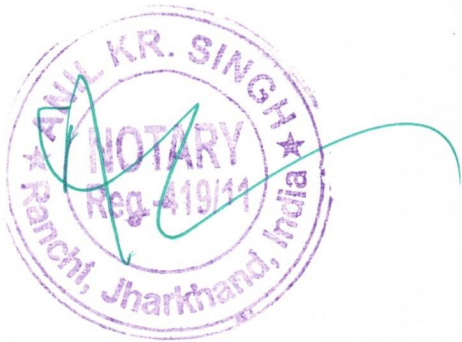
Sanjay Chauhan **Appellant**

Versus

Union Of India & Ors. **Respondents**

REJOINDER ON BEHALF OF RESPONDENT NO. 2
M/S CCL TO THE COUNTER AFFIDAVIT FILED ON
BEHALF OF RESPONDENT NO. 4 JSPCB

I, Md Akram, aged about 57 years, Son of Shri Md Lukman, Resident of Sur Vihar Officer Colony, Bachra, PO & PS – Bachra, Bahera Dist. Chatra, Jharkhand, PIN – 825321, do hereby solemnly affirm and state as follows:

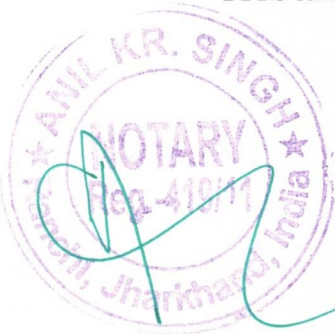


Authorized Under Notaries Act-1952
(63) & Notaries Rules-1958 by Govt.
of Jharkhand, Ranchi (India)

16 DEC 2024
XBS

Date

1. That I am working as the Project Officer, Amrapali Project under Amrapali – Chandragupta Area of M/s Central Coalfields Limited and as such well acquainted with the facts and circumstances of the case.
2. That I have been duly authorized to swear this Rejoinder Affidavit on behalf of Respondent No. 2 and otherwise competent to do so.
3. That I have myself gone through the contents of the Counter Affidavit dated 21.10.2024 filed by Respondent No. 4 – JSPCB, the Order dated 09.07.2024 and 22.10.2024 passed by this Hon'ble Tribunal and have understood the same.
4. That the statements made in Paragraphs 1, 2, 3, and 4 of the Counter Affidavit dated 21.10.2024 are facts as narrated by the Respondent-4 are mostly matters of record. Hence, no comments are being offered by the answering Respondents.
5. That the Respondent states that this Hon'ble Tribunal by its order dated 09.07.2024 has enquired

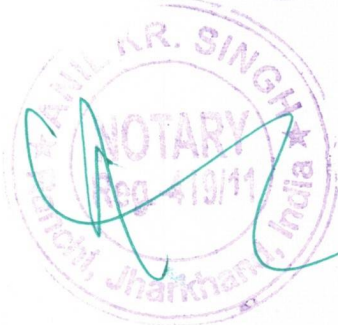


from the Respondent No. 4 about the compliances stated by the Respondent No. 2 which finds mention in Paragraph 4 of order dated 09.07.2024 at page 1321 of the Paper Book and whether time for compliance has further been extended by the MoEF&CC vide their Letter dated 12.05.2023 which is placed at page 1459 of the Paper Book.

This Hon'ble Tribunal in Paragraph 5 of the Order has made a query from Respondent No. 4 as to whether the two items mentioned above at pages 1321 and 1459 of the Paper Book have been complied or not by filing additional Counter Affidavit.

Photocopy of Order dated 09.07.2024 is annexed and marked as Annexure – A to this Rejoinder.

6. That in reply to statements made in Paragraph 5, 6 and 7 of the Counter Affidavit it is stated that the Respondent No. 4 has not specifically averred regarding compliances referred in Page Nos. 1321



and 1459 of the Paper Book.

The Respondent No. 4 without submitting verification of compliances mentioned in page nos. 1321 and 1459 of the Paper Book has stated that an Inspection was carried out on 28.08.2024 by the Regional Office cum Laboratory, Hazaribag and Inspection Report contained in Letter No. 1347 dated 30.08.2024 was submitted. The Respondent No. 4 thereafter forwarded the Inspection Report with Notice to Show Cause dated 21.10.2024 calling upon this Respondent to submit its Show Cause. This Respondent has thereafter submitted its Reply to the Show Cause Notice.

Photocopy of the Reply to the Show Cause Notice is annexed and marked as Annexure - B to this Rejoinder.

7. That I have myself gone through the contents of this Counter Affidavit and understood the same.

8. That the statements made in paragraphs 1, 2, 3



and 7 are true to my knowledge, those made in paragraphs 4 to 6 are true to information derived from records of the case.

Annexures are Photo/True Copies of their originals.

[Handwritten Signature]

Deponent
Project Officer
Amrapali Project
Amrapali-Chandragupt Area

[Handwritten Signature]
B. B. Raj
16/12/2024

16 DEC 2024

Verification

I, Md Akram, Project Officer, Amrapali Project of M/s CCL do hereby verify that the statements made by me in the Reply and the accompanying affidavit on this the 16th day of December 2024 are true and correct to my knowledge and belief and nothing material has been concealed by me.

[Handwritten Signature]
16/12/24

NOTARY PUBLIC RANCHO

[Handwritten Signature]

Deponent
Project Officer
Amrapali Project
Amrapali-Chandragupt Area

[Handwritten Signature]
B. B. Raj
16/12/2024

Em. No. 686/24
Attested on
Identification of Lawyer

Annexure-A

Item No.10

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Appeal No.06/2020/EZ
(I.A. No.06/2023/EZ)

Sanjay Chauhan

Appellant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 09.07.2024

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Appellant(s) : Mr. Kaustav Dhar, Adv. (in Virtual Mode)

For Respondent(s): Mr. Apurba Ghosh, Adv. for R-1 (in Virtual Mode),
Mr. Anoop Kumar Mehta, Adv. for R-2,
Mr. Dipanjan Ghosh, Adv. for R-3,
Mr. Surendra Kumar, Adv. for R-4,
Ms. Aishwarya Rajyashree, Adv. for R-5 (in Virtual Mode)

ORDER

1. Heard Mr. Kaustav Dhar, learned Counsel present (in Virtual Mode) on behalf of the Appellant.
2. The matter was argued at great length by the Counsel for the parties.
3. Reference has been made by the Appellant to the letter dated 25.08.2022 with regard to the notice for closure order issued by the Jharkhand State Pollution Control Board at page 1250 of the paper book detailing certain non-compliances.
4. Learned Counsel on behalf of the Respondent No.2, M/s Central Coalfields Limited submits that compliances have been made as per the Compliance Status (at page 1321 of the paper book) and that thereafter time for compliance has been further extended by Ministry of Environment, Forests and Climate Change vide its letter

dated 12.05.2023 (at page 1459 of the paper book) with respect to few items.



5. The question is as to whether those items also have been complied or not, has to be answered by the Jharkhand State Pollution Control Board.
6. Mr. Surendra Kumar, learned Counsel appearing on behalf of the Jharkhand State Pollution Control Board prays for and is granted four weeks time for filing additional counter affidavit.
7. Mr. G. Srinivas, Chief Manager (Mining) Env. Department, Central Coalfields Limited is present in person to assist this Court.
8. **List on 02.09.2024 for final hearing.**

.....
B. Amit Sthalekar, JM

.....
Dr. Arun Kumar Verma, EM

July 09, 2024,
Appeal No.06/2020/EZ
(I.A. No.06/2023/EZ)
SKB

Annexure-B

	CENTRAL COALFIELDS LIMITED (A Mini Ratna Company) OFFICE OF THE PROJECT OFFICER AMRAPALI PROJECT, HONHE	
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Ref: -PO/Amrapali/ Show- Cause/JSPCB/Compliance/2024-25/ 81

Date: 4/11/2024

To.

The Member Secretary
 Jharkhand State Pollution Control Board TA Division Building,
 H.E.C, Dhurwa Ranchi

Subject: Compliance Report for Observations Raised by RO, JSPCB, Hazaribagh in IR Letter No. 1347 Dated 30-08-2024

Ref no: -1. IR Letter No. 1347 Dated 30-08-2024 from RO, JSPCB, HZB.

2. Letter No. B-2228 dated 21-10-2024 from MS, JSPCB, Ranchi.

Dear Sir,

Please find enclosed the "Compliance Report" addressing specific points raised by RO, JSPCB, Hazaribagh in the IR (Letter No. 1347 dated 30-08-2024). This report pertains to the compliance of the Hon'ble N.G.T. order dated 09.07.2024 in the matter of Sri Sanjay Chouhan vs. Union of India & Ors (Appeal No. 06/2020/EZ and I.A. No. 06/2023/EZ) concerning EC MTPA and CTO for Amrapali OCP, A-C Area, CCL.

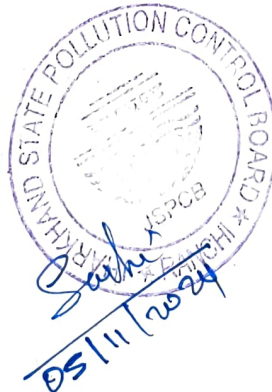
This information is provided for your kind consideration with a request to withdraw the show-cause notice issued (Letter No. B-2228 dated 21-10-2024) for Amrapali OCP.

Thanking You & With Regards.




Yours Sincerely

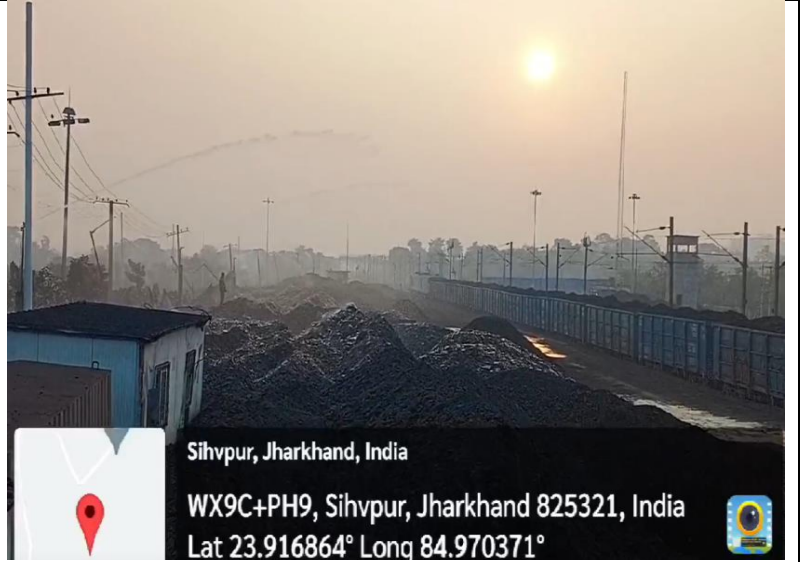

 04/11/24
 (Project Officer)

Amrapali OCP, CCL



Compliance Report of observations for certain points raised by RO, JSPCB, Hazaribagh in Inspection Report vide letter no: - 1347 dated 30-08-2024 for conditions of EC (24.19 MTPA) Vide No J-11015/109/2003-IA. II (M) Dated 05.02.2024 in respect of Amrapali Opencast Coal Mine

SL NO	Specific Conditions	Compliance
1.7	PP shall implement 2 nos, of Road Sweeping Machines on the Road through which coal will be transported by June, 2024 .	<p>Being Complied Procurement of 2 nos of Road Sweeping Machines on coal transported Road is in tendering process. Copy attached as Annexure: -1</p> <p><u>However, at Present the following Air Pollution mitigative Measures taken in Amrapali OCP: -</u></p> <p>➤ <u>Pucca Road: -</u></p> <ul style="list-style-type: none"> • Pucca Transportation Road and Bitumen Road constructed about 9.0 km in Amrapali OCP.  <p style="text-align: center;">Honhe-Sihvpur Siding Road</p> <ul style="list-style-type: none"> • Covered trucks with optimal loaded as per law are only allowed in Amrapali OCP for transportation of coal.  <p>➤ <u>Fixed Water Sprinkler</u> have been installed at different locations as enumerated below: -</p> <ul style="list-style-type: none"> ○ On both side of Shivpur Railway Siding (1800 m) have been installed to control the fugitive emissions. 



- On Coal Transportation Road adjacent to the different Coal dumps and Weighbridges from Coal Stock Yard to WB 7 (1500 m).



- Work completed for installation of Fixed sprinkling system on Coal transportation road (Honhe-Shivpur Siding) near Honhe Village (2000 m).



- **Additional measures** to control the fugitive emissions are as follows: -

1. One number of Wheel washing system has been constructed and is operational at AMPL workshop.



- **Wind Breaking Screen: -**

- Work completed for construction of Wind Breaking Screen along Platform no.04 at Shivpur Siding length 750 meter.
- Work completed for construction of Wind Breaking Screen Platform no.01 at Shivpur Siding for 1000 meter.



- Work completed for construction of Wind breaking screen of 2 Km length at Honhe.






- RCC wall with Wind Breaking Screen for 1500 m at Shivpur Siding completed.

➤ **Water Tankers and Fog cannons**




- Total 05 trolley mounted mist type Fog Cannon installed in Amrapali Project.



		 <p>Kumarang Kalan, Jharkhand, India Shivpur Rd, Kumarang Kalan, Jharkhand 825321, India Lat 23.878144° Long 85.013345°</p> <ul style="list-style-type: none"> ○ 05 number of departmental water sprinklers of 28 KL capacity deployed for water sprinkling. In addition, there are 18 contractual water sprinklers of 12 KL & 20 KL capacities are deployed. 
<p>1.8</p>	<p>PP shall setup 2 nos. of wheel washing system on the route of coal transportation for washing the wheels of loaded coal trucks and unloaded trucks by March, 2024.</p>	<p>Complied.</p> <ul style="list-style-type: none"> ○ 01 number of Wheels washing platform is operational in Amrapali Project.  <ul style="list-style-type: none"> ○ Tender floated for another Wheel washing on CT road and Bid opened on 28-10-2024 and L1 finalized, under award stage. Copy attached as Annexure: -2

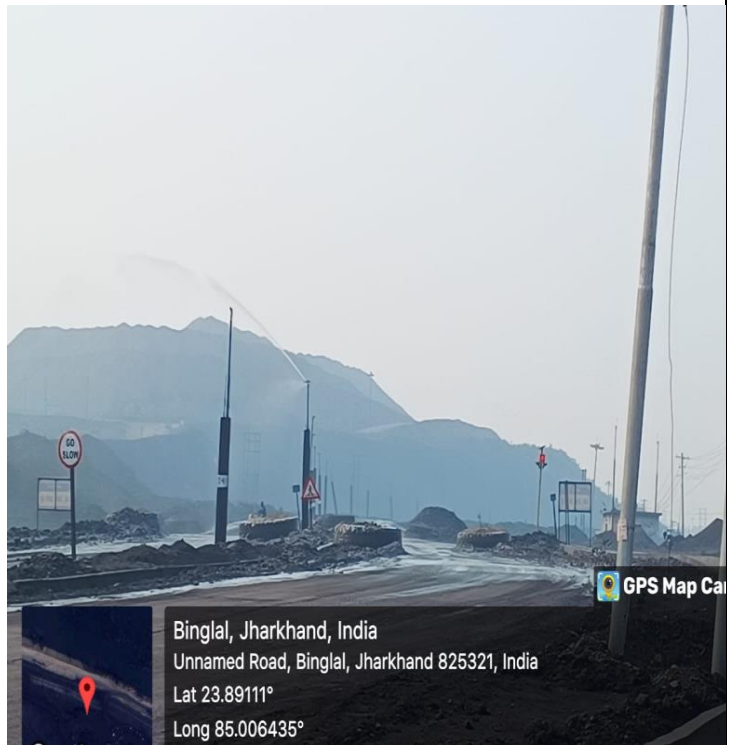
<p>1.9</p>	<p>PP shall install 10 nos. of sensor-based Fog Canons on the route of coal transportation by February, 2024 so that the unnecessary use of water will be minimized.</p>	<p>Complied</p> <ul style="list-style-type: none"> ○ Total 05 trolley mounted Fog Cannon installed at different locations in Amrapali Project. It is based on sensor that control its movement horizontally for better utilization of water droplets to suppress dust.   <p>Kumarang Kalan, Jharkhand, India Shivpur Rd, Kumarang Kalan, Jharkhand 825321, India Lat 23.878144° Long 85.013345°</p>  <p>Sihvpur, Jharkhand, India WX9C+PH9, Sihvpur, Jharkhand 825321, India Lat 23.919057° Long 84.972559°</p> <ul style="list-style-type: none"> ○ 05 number of trolley mounted mist type Fog Cannon is under approval stage and 01 number truck mounted Fog Cannon under tendering stage for Hiring. Copy attached as Annexure: -3 ○
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1.20	<p>PP shall establish Environmental laboratory at project site by March 2024 and create Environmental Management Cell to monitor the issues related environmental degradation.</p>	<p>Complied</p> <p>Presently at Amrapali Project, an integrated system for Sample Collection, Analysis, Monitoring, Recording and display of monitored values in respect of Air quality parameters are being done through Continuous Ambient Air Quality Monitoring System (CAAQMS) and it is being setup and operational at the Project Office, Amrapali OCP.</p>  <p>Further, Sampling, Analysis and Monitoring of all environmental parameters are done by Laboratory which is NABL Approved Lab of M/s CMPDIL at 75 km distance (Sister company) for Amrapali Project. Copy of Monitoring reports attached as Annexure: -4.</p>  <p>However, Exemption of this conditions for setting up Environmental lab at Project has been requested to HQ vide E-office number: 1378727 dated 31.08.2024. The same will be taken in EAC of November 2024.</p>
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Standard EC Conditions		
SN	Specific Condition	Compliance
2. Air quality monitoring and preservation		
2.3	<p>Transportation of coal, to the extent permitted by road, shall be carried out by covered trucks/conveyors.</p> <p>Effective control measures such as regular water/mist sprinkling/rain gun etc shall be carried out in critical areas prone to air pollution (with higher values of PM10/PM25) such as haul road, loading/unloading and transfer points. Fugitive dust emissions from all sources shall be controlled regularly. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central/State Pollution Control Board.</p>	<p>Complied</p> <p>Transportation of coal carried out by covered trucks and strictly instructed to all transporter to comply it and security personnel ensure it at Check post.</p> <p><u>At Present the following Air Pollution mitigative Measures taken in Amrapali OCP: -</u></p> <p>➤ <u>Pucca Road: -</u></p> <ul style="list-style-type: none"> • Pucca Transportation Road and Bitumen Road constructed about 9.0 km in Amrapali OCP.  <p>Honhe-Sihvpur Siding Road</p> <ul style="list-style-type: none"> • Covered trucks with optimal loaded as per law are only allowed in Amrapali OCP for transportation of coal.  <p>Binglaj, Jharkhand, India Unnamed Road, Binglaj, Jharkhand 8253 Lat 23.891622° Long 85.005197°</p> <p>➤ <u>Fixed Water Sprinkler</u> have been installed at different locations as enumerated below: -</p> <ul style="list-style-type: none"> ○ On both side of Shivpur Railway Siding (1800 m) have been installed to control the fugitive emissions. 



- On Coal Transportation Road adjacent to the different Coal dumps and Weighbridges from Coal Stock Yard to WB 7 (1500 m).



- Work completed for installation of Fixed sprinkling system on Coal transportation road (Honhe-Shivpur Siding) near Honhe Village (2000 m).



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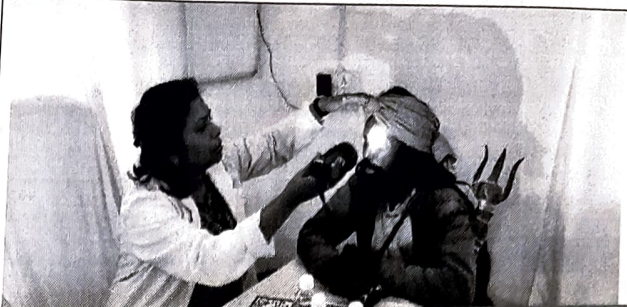
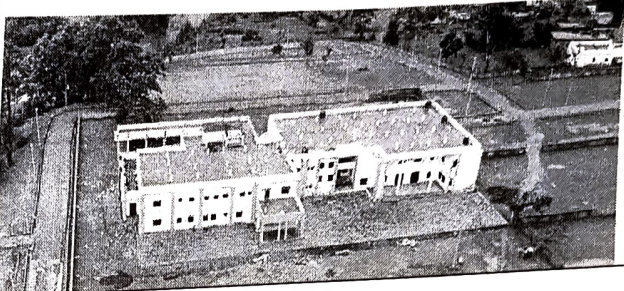


- RCC wall with Wind Breaking Screen for 1500 m at Shivpur Siding completed.
- **Water Tankers and Fog cannons**
 - Total 05 trolley mounted mist type Fog Cannon installed in Amrapali Project.



		 <p>○ 05 number of departmental water sprinklers of 28 KL capacity deployed for water sprinkling. In addition, there are 18 contractual water sprinklers of 12 KL & 20 KL capacities are deployed.</p>  <p>Additional proposed Wind breaking screen near coal Stock yard is proposed in Capital budget 2024-24 and proposal is under approval stage. Copy attached as Annexure: -5</p>
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<p>8.7</p>	<p>Public hearing and Human health issues PP should conduct epidemiology study to (analysis of the distribution, patterns and determinants of health and disease conditions in defined populations).</p>	<p>Complied Regular Medical camps is being conducted in Amrapali Project and Employees undergone through IME and PME at Dispensary and Hospital. Copy Attached as Annexure- 6</p> 
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8.8	<p>Permanent Health care facilities of Hospital should be established within 5 km of project boundary for the local people.</p> <p>Complied. Dispensary is in operation near Honhe Village and Construction of Hospital completed near Project Affected Villages. Copy of detailed emergency action plan Attached as Annexure- 6</p>
8.9	<p>PP must ensure an emergency action plan during pandemic in order to provide assistance to the nearby villages located within the 10 km radius buffer zone (If required)</p> 
<p>• Corporate Environment Responsibility</p>	
9.4	<p>Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.</p> <p>Complied As directed, a third-party assessment carried out for Amrapali OCP undertaken once in three years through expert's agency recognized by MoEF&CC. Accordingly work awarded to M/s NEERI for third-party assessment of Amrapali OCP and it is Scheduled on Second Week of November 2024. Copy attached as Annexure: -7</p> <p>Self-environmental audit report conducted and report submitted with Six Monthly Compliance report to MoEF&CC.</p>




 24/11/2024
Project Officer
Amrapali Project

Mona

Compliance Report of observations for certain points raised by RO, JSPCB, Hazaribagh in Inspection Report vide letter no: - 1347 dated 30-08-2024 for conditions of CTO (24.19 MTY) vide No: - JSPCB/HO/RNC/CTO-186271/2024/372 Dated: 08-03-2024

SI NO	CONDITIONS	COMPLIANCE
1	That, the occupier shall operate and maintain the systems for online monitoring of ambient air quality and continuous mine water discharge quality with connectivity to Jharkhand State Pollution Control Board and CPCB server.	<p>Complied. <u>Ambient Air Quality Online Monitoring: -</u></p> <ul style="list-style-type: none"> • Online Connectivity of CAAQMS and PM10 Analyzer with JSPCB server was confirmed from Jharkhand State Pollution Control Board on 29-04-2022. • Monitoring Report of Air Quality Parameters from Continuous Ambient Air Quality Monitoring Station from 29-04-2022 are also available on https://jsac.jharkhand.gov.in/pollution/Inlisted_Child.aspx?V=Knowledgelens&I=AMRAPALI%20OCP%20CENTRAL%20COALFIELDS%20LIMITED.  <p><u>Water Quality Monitoring: -</u> <u>Water Quality is monitored by CMPDIL and report is displayed at CCL website and at Project office in Public Domain.</u></p> <p>As mentioned in IR of RO, JSPCB, Hazaribagh that <i>Sometimes PM 2.5 reading shows value 1000</i>, that is only due to electric disturbance at site. (in this regard a clarification sought from JSPCB registered CAAQMS Service provider). Copy attached as Annexure- 8</p>
3	That, the occupier shall make arrangement of transportation of ROM to the railway siding or coal way by pneumatic conveyer fully covered all along its way.	<p>Complied. Transportation of coal through covered and leaked proof dumpers/trucks is being carried into the Shivpur railway siding area.</p>  <p>Binglal, Jharkhand, India Unnamed Road, Binglal, Jharkhand 825321 Lat 23.891622° Long 85.005197°</p>

		<p>Further, as per Amended EC (20.16 MTPA) condition issued on 12th May 2023 for Specific condition no xv “a timeline of 18 months has been given from May 2023 to January 2025 vide EAC of 05th April 2023 for construction of CHP, Silo and Completion of Amrapali Railway Siding work.</p> <p>Work for construction of railway siding was awarded to RITES and Work of construction of Amrapali Railway Siding is in progress at non- forest land of 39.49 Ha.</p>  <p>The work has been awarded to SK Samanta for construction of CHP & Silo on dated 7th Feb 2024. Copy attached as Annexure: - 9</p> <p>Amrapali Railway Siding comprised of 120.61 Ha Forest land and 39.49 Ha non- forest land. Stage-I obtained for forest land on 18-01-2024. Compliance of Stage-I is in process for obtaining Stage-II permission. Copy attached as Annexure: -10</p>
9	<p>That, the occupier shall establish well equipped environmental laboratory with facilities to monitor atleast all regulatory parameters.</p>	<p>Complied</p> <p>Presently at Amrapali Project, an integrated system for Air Sample Collection, Analysis, Monitoring, Recording and display of monitored values in respect of Air quality parameters done through Continuous Ambient Air Quality Monitoring System (CAAQMS) and it is being setup and operational at the Project Office, Amrapali OCP.</p> <p>Further, Sampling, Analysis and Monitoring of all environmental parameters are done by Laboratory which is NABL Approved Lab of M/s CMPDIL at 75 km distance (Sister company) for Amrapali Project. Copy of Monitoring reports attached as Annexure: - 4.</p>

		 <p>However, Exemption of this conditions for setting up Environmental lab at Project has been requested to HQ vide E-office number: 1378727 dated 31.08.2024. The same will be taken in EAC of November 2024.</p>
<p>10</p>	<p>That, the occupier shall operate crushers at CHP with high efficiency bag filters, water sprinklingsystem to check fugitive emission.</p>	<p>Being Complied. Coal Handling Plant As per Amended EC (20.16 MTPA) condition issued on 12th May 2023 for Specific condition no xv “a timeline of 18 months has been given from May 2023 to January 2025 vide EAC of 05th April 2023 for construction of CHP, Silo and Completion of Amrapali Railway Siding work.</p> <p>The work has been awarded to SK Samanta for construction of CHP & Silo on dated 7th Feb 2024. Copy attached as Annexure: 9</p> <p>Coal Handling Plant (CHP) in respect of Amrapali project is lying in Forest land Area. Therefore, online proposal for diversion of 431.59 Ha of forest land has been registered and hard copies submitted to forest department vide ref no: -FP/JH/MIN/17211/2015 dated: - 26-12-15. Stage-I obtained for forest land on 21-12-2023. Copy attached as Annexure: -11</p>
<p>17</p>	<p>That, the occupier shall operate and maintain the CAAQMS and PM 10 analyser with CPCB approved technology and USEPA certification and ensure data transmission to CPCB and JSPCB server.</p>	<p>Complied. CAAQMS & PM 10 Analyzer: -</p> <ol style="list-style-type: none"> Monitoring of Ambient Air Quality parameters are being done through PM10 analyzer, CAAQMS & CMPDIL at different stations of Amrapali Project & Shivpur siding. 





- One more CAAQMS will be installed in Mine premises in FY 2024-25. Copy attached as Annexure: - 6

Bl
04/11/2024

**Project Officer
Amrapali OCP**

Mum

Annexure- 1

 		Bid Number/बोली क्रमांक (बिड संख्या): GEM/2023/B/4346273 Dated/दिनांक : 16-12-2023
Bid Document/ बिड दस्तावेज़		
Bid Details/बिड विवरण		
Bid End Date/Time/बिड बंद होने की तारीख/समय	11-01-2024 11:00:00	
Bid Opening Date/Time/बिड खुलने की तारीख/समय	11-01-2024 11:30:00	
Bid Offer Validity (From End Date)/बिड पेशकश वैधता (बंद होने की तारीख से)	120 (Days)	
Ministry/State Name/मंत्रालय/राज्य का नाम	Ministry Of Coal	
Department Name/विभाग का नाम	Materials Management	
Organisation Name/संगठन का नाम	Central Coalfields Limited	
Office Name/कार्यालय का नाम	Central Coalfields Limited	
Item Category/मद केटेगरी	Hiring of Earth Moving Equipments, Material Handling Equipments and Cranes (per Hour basis) - mechanical road sweeper; Mechanical Sweeping and Vacuum Cleaner Trucks; up-to 5 years	
Contract Period/अनुबंध अवधि	3 Year(s)	
Years of Past Experience Required for same/similar service/उन्हीं/समान सेवाओं के लिए अपेक्षित विगत अनुभव के वर्ष	7 Year (s)	
Past Experience of Similar Services required/इसी तरह की सेवाओं का पिछला आवश्यक अनुभव है	Yes	
MSE Exemption for Years of Experience and Turnover/ अनुभव के वर्षों से एमएसई छूट	No	
Startup Exemption for Years of Experience and Turnover/ अनुभव के वर्षों से स्टार्टअप छूट	No	
Document required from seller/विक्रेता से मांगे गए दस्तावेज़	Experience Criteria, Certificate (Requested in ATC), Additional Doc 1 (Requested in ATC), Additional Doc 2 (Requested in ATC) *In case any bidder is seeking exemption from Experience / Turnover Criteria, the supporting documents to prove his eligibility for exemption must be uploaded for evaluation by the buyer	
Bid to RA enabled/बिड से रिवर्स नीलामी सक्रिय किया	No	
ITC available to buyer/क्रेता के लिए उपलब्ध आईटीसी	Yes	

Bid Details/बिड विवरण	
Type of Bid/बिड का प्रकार	Two Packet Bid
Time allowed for Technical Clarifications during technical evaluation/तकनीकी मूल्यांकन के दौरान तकनीकी स्पष्टीकरण हेतु अनुमत समय	7 Days
Estimated Bid Value/अनुमानित बिड मूल्य	29230855
Payment Timelines	Payments shall be made to the Seller within 21 days of issue of consignee receipt-cum-acceptance certificate (CRAC) and on-line submission of bills (This is in supersession of 10 days time as provided in clause 12 of GeM GTC)
Evaluation Method/मूल्यांकन पद्धति	Total value wise evaluation
Financial Document Indicating Price Breakup Required/मूल्य दर्शाने वाला वित्तीय दस्तावेज ब्रेकअप आवश्यक है	Yes
EMD Detail/ईएमडी विवरण	
Advisory Bank/एडवाइजरी बैंक	State Bank of India
EMD Amount/ईएमडी राशि	121800
ePBG Detail/ईपीबीजी विवरण	
Advisory Bank/एडवाइजरी बैंक	State Bank of India
ePBG Percentage(%) / ईपीबीजी प्रतिशत (%)	5.00
Duration of ePBG required (Months) / ईपीबीजी की अपेक्षित अवधि (महीने).	40
<p>(a). EMD EXEMPTION: The bidder seeking EMD exemption, must submit the valid supporting document for the relevant category as per GeM GTC with the bid. Under MSE category, only manufacturers for goods and Service Providers for Services are eligible for exemption from EMD. Traders are excluded from the purview of this Policy./जेम की शर्तों के अनुसार ईएमडी छूट के इच्छुक बिडर को संबंधित कटेगरी के लिए बिड के साथ वैध समर्थित दस्तावेज प्रस्तुत करने हैं। एमएसई कटेगरी के अंतर्गत केवल वस्तुओं के लिए विनिर्माता तथा सेवाओं के लिए सेवा प्रदाता ईएमडी से छूट के पात्र हैं। व्यापारियों को इस नीति के दायरे से बाहर रखा गया है।</p> <p>(b). EMD & Performance security should be in favour of Beneficiary, wherever it is applicable./ईएमडी और संपादन जमानत राशि, जहां यह लागू होती है, लाभार्थी के पक्ष में होनी चाहिए।</p>	
Beneficiary/लाभार्थी :	
GM(E&M)/HOD Central Coalfields Limited, Materials Management, Central Coalfields Limited, Ministry of Coal (Manoj Kumar Sharma)	
Splitting/विभाजन	

Bid splitting not applied./बोली विभाजन लागू नहीं किया गया

MII Compliance/एमआईआई अनुपालन

MII Compliance/एमआईआई अनुपालन	Yes
-------------------------------	-----

1. Years of Past Experience required: The bidder must have experience for number of years as indicated above in bid document (ending month of March prior to the bid opening) of providing similar type of services to any Central / State Govt Organization / PSU / Public Listed Company. Copies of relevant contracts / orders to be uploaded along with bid in support of having provided services during each of the Financial year.
2. Estimated Bid Value indicated above is being declared solely for the purpose of guidance on EMD amount and for determining the Eligibility Criteria related to Turn Over, Past Performance and Project / Past Experience etc. This has no relevance or bearing on the price to be quoted by the bidders and is also not going to have any impact on bid participation. Also this is not going to be used as a criteria in determining reasonableness of quoted prices which would be determined by the buyer based on its own assessment of reasonableness and based on competitive prices received in Bid / RA process.
3. Past Experience of Similar Services: The bidder must have successfully executed/completed similar Services over the last three years i.e. the current financial year and the last three financial years(ending month of March prior to the bid opening): -
 1. Three similar completed services costing not less than the amount equal to 40% (forty percent) of the estimated cost; or
 2. Two similar completed services costing not less than the amount equal to 50% (fifty percent) of the estimated cost; or
 3. One similar completed service costing not less than the amount equal to 80% (eighty percent) of the estimated cost.

Excel Upload Required/एक्सेल में अपलोड किए जाने की आवश्यकता :

Bid Submission Confirmation Sheet - [1702706583.xlsx](#)

Additional Qualification/Data Required/अतिरिक्त योग्यता /आवश्यक डेटा

Please add the detailed specification of the machinery required and detailed scope of work:[1702558896.pdf](#)

Pre Bid Detail(s)

Pre-Bid Date and Time	Pre-Bid Venue
20-12-2023 11:00:00	Office of the GM(E&M), Alakhanada Building, Darbhanga House, CCL, Ranchi, Jharkhand

Hiring Of Earth Moving Equipments, Material Handling Equipments And Cranes (per Hour Basis) - Mechanical Road Sweeper; Mechanical Sweeping And Vacuum Cleaner Trucks; Up-to 5 Years (5)

Technical Specifications/तकनीकी विशिष्टियाँ

Specification	Values
Core	
Type of Special Purpose Equipment	mechanical road sweeper
Type of Machinery Required	Mechanical Sweeping and Vacuum Cleaner Trucks

AMRAPALI PROJECT
A-C AREA

1. Background: - Amrapali Opencast Project in A-C Area it is located at Tandwa Block, Chatra district in the Jharkhand state. Presently Coal is being produce by outsourcing from the mines. The target of 2020-21 is fixed to 201.16 MT of Coal and 23.00 Mcum. Overburden removals.

The proposed wheel washing system is a mechanical device including allied civil infrastructure for cleaning the tires of trucks when they are leaving to Amrapali mine, to control and eliminate the pollution of public roads. The installation made above the ground for permanent applications at gate No.01 in Amrapali mine. This system is normally used for incoming trucks, hywas from non-carpet road of mine to public road.

2. Name of work: Scheme cum Estimate for "Providing, fixing, installing & commissioning of Automatic Wheel washing system including all allied civil structures on Coal Transporting Road at gate No.01 in Amrapali mine" under Amrapali-Chandragupta Area.

3. Reasons for carrying out the work and justification:

In Amrapali coal mine, moving coal sticky dirt around is an everyday part of the job. But if vehicles leave our mine with dirty wheels, it may be taking that dirt a little too far. Trucks that track dirt or mud onto public roadways not only make a mess, but they can also create a safety hazard for other motorists. Dirty wheels can also spread hazardous materials onto nearby villages where school, temple, market situated on the public road, polluting the local environment and upsetting neighbours in the area.

So, solution is installing of a wheel wash system to remove dust, soil, coal mud, muck and other harmful build-up from wheels, tyres and under bodies of vehicles.

Good for the Environment

The proposed automatic wheel wash system uses less water than manually washing truck wheels. This system also filters and recycle the wash water, meaning they don't use as much fresh water. Used water is pumped back into the system's tank, so that dirty wastewater doesn't soak into the ground or create extra mud on the work site. Using recycled water in this manner will lower maintenance and utility costs on site as well as benefitting the environment.

Key features and allied structure of automatic wheel washing system is as below.

- ❖ Washing Capacity 750 vehicles per day (maxm. capacity: 40 tonne) for Amrapali project
- ❖ Heavy duty concrete washing Ramp
- ❖ Special high-pressure Nozzle for tyres and underbody washing
- ❖ Auxillary sludge tank and settling tank
- ❖ Two first class submersible pump
- ❖ Totally automatic by using a vehicle entrance optical sensor
- ❖ Light signal tower for entry of vehicle
- ❖ RCC Sump of capacity of 40,000 Ltrs capacity
- ❖ Pipeline (1300.00m) for supply of fresh water from existing pump installed at filling point in Dudhmatia Nallah.

For operation of automatic wheel washing system electrical power supply is required, which may ensure by E&M department of Amrapali project as well as Staff Officer (E&M), A-C Area.

Note: - The proposed work taken for in order to fulfil the compliance of commitments made during the EAC meeting held on 22nd March 2021 for re-consideration of Amrapali Expansion OCP (Phase-I) from 14.4 MTPA to 25 MTPA. As committed Air Pollution prevention measures in sl. No. 11, need to be completed within the set timeframe for obtaining the EC enhancement as per production plan.

4. (a) Availability of clear worksite: Clear site for 'Providing, fixing, installing & commissioning of Automatic Wheel washing system including all allied civil structures on Coal Transporting Road at gate No.01 in Amrapali mine of Amrapali-Chandragupta Area is radially available and free from any encumbrances.

(b) Coal/Non-Coal bearing Area: It is located on Non-Coal Bearing area.



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File No. SO(C)/A-C/N/21-22/114 Dated:-06.11.2021 (Computer No. 610902)

Receipt No : 872960/2021/O/O GENERAL MANAGER, AMRAPALI & CHANDRAGUPTA AREA

872960/2021/O/O GEN

5. Life of the work covered in the Scheme: 15 years
 6. Proposed method of work: Contractual
 7. Capital requirement vis- a- vis budget provision:

Total estimated cost Rs.7356391.18 (incl. GST) (Seventy-Three Lakh Fifty-Six Thousand Three Hundred Ninety-One Rupees and Eighteen Paise only) including GST is based on Derived CPWD-2014 & Analysis Rate based on quotation on Current market rate.

There is no budget provision in capital budget of FY 2021-21. A discussion has been made at project and Area competent authorities Construction of RCC Washing Platform including ETP for HEMM at Amrapali OCP) mentioned in Sl. No. 16 Environmental activities of Amrapali OC under Capital head in FY 2021-22 has been dropped because the same work has been awarded in PMC activities through NBCC.

So, in view of above approx. Rs.73.56 lakh (incl. GST) is required to reappropriation from become available of Rs, 50.00 lakhs in Sl. No. 16 Environmental activities of Amrapali OC under Capital head. Which will not be utilized in this FY 2021-22.

8. Techno economic justification: 'Providing, fixing, installing & commissioning of Automatic Wheel washing system including all allied civil structures on Coal Transporting Road at gate No.01 in Amrapali mine. There's no need to pay a labourer to manually wash wheels when an automatic system can do the same job faster and tirelessly. This wheel wash systems can manage over 700 vehicles a day, and the truck never has to come to a complete stop. So, system is most suitable, permanent and economical method as compared to other system is techno-economically justified.

9. Any other specific reason /information: The work is related to environment related work.

10. B. O. Q.: - Detailed calculation and bill of quantity (BOQ) enclosed.

11. Drawing: - Enclosed

12. Location plan: - Enclosed

13. Action plan for the work: -

i) Sanction of Estimate cum Scheme: 25 days

ii) Tender and award of work: - 90 days

iii) Completion of work: - Work will be completed in 90 days after the award of the work
 Total time required for completion of the Scheme: 105 days.

14. Mineable Reserve (if applicable): - Not Applicable

15. Production capacity if applicable: - 25 MTY (Peak)

16. Safety/Health/Environment (As applicable): Environment related work

17. Check List (As applicable): - Enclosed

18. Signature: -

Environment Officer
 Amrapali Project

Project Officer
 Amrapali Project
 06.08.2021

Staff Officer (Civil), A-C Area

HoD (E&F), A-C Area

Staff Officer (E&M)

Staff Officer (P&P), A-C Area

Area Finance Manager A-C Area

General Manager, A-C Area

06.08.2021
 PE (Civil)
 Amrapali Project

Scanned with CamScanner

Amrapali OCP(A&C Area)/2024-25/Capital/"Environment"

Activity SI No /Page No :- 7/78

Commitment Item :- G000

SI No :- 01 Page No :- 12

Amount :- Rs. 50,00,000.00 only

Date :- 27/04/2024

27/04/2024 12:33 PM

AJAY KUMAR
(MANAGER(FINANCE))

Note No. #189

27/04/2024 12:49 PM

SANJAY KUMAR SHARMA
(AREA FINANCE MANAGER)



Coal India Tenders



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eProcurement System of Coal India Limited

CONFIRMATORY DOCUMENTS EVALUATION

Confirmatory Documents Requisition

Annexure-2

[Back](#)

Organisation Chain : Central Coalfields Limited||Magadh and Amrapali
Tender Reference Number : GMAC/SOC/Tender/24-25/42/845
Tender ID : 2024_CCL_317552_1
Tender Title : Providing, fixing, Installation and Commissioning of Automatic wheel, washing system including all allied civil structures on coal transporting road at Gate No.01 IN Amrapali Mine, under AmrapaliChandragupta Area, CCL.
Bid Number : 1090917
Bidder Name : Universal MEP Projects & Engineering Services Limited

Bidder Confirmatory Documents requested successfully.

		Hour	Mins
Document Submission Start Date*	21/10/2024	At	10 00
Document Submission Closing Date*	28/10/2024	Upto	10 00

Confirmatory Documents Summary

S.No	Document Type and Name	Confirmatory Document Description	Action
1	pdf Work Experience Certificate	Work Experience- Submitted completion certificate vide Ref. No. Not Available, Dt-03 11 2023, for the work-Supply, commissioning and Installation of automated tyre washing system along with all accessories of 02 nos. 35T system at TSK, in the name of M/s Universal MEP Projects and Engineering Services Limited Agrt. No/Work order No- 3000150270/172, Dt-17 01 2023, Issuing Authority- Amrut Ranjan Mishra, Sr. Area Mgr. Civil and Associate Facilities, Plant Services Central Mech. Maint, TSK, Tata Steel, Kalinganagar, Percentage Share of Experience- 100Percentage, Executed value of the work- 7844640 00, Date of commencement- 25.07.2023, Date of completion- 03 11 2023, Actual date of completion- Not Available. As per bidder confirmation sheet, work order issued date mentioned as 17 01 2024 but in job completion Certificate date of issue of work order mentioned as 17 01 2023, As per work order Tata steel ltd. Intends to set up tyre washing facility at 4 locations within Tata Steel Kalinganagr plant but job completion given for only two places. Hence bidder is required to clarify for the same and also required to submit Bill of quantity, Payment certificate with TDS Certificate.	<input type="checkbox"/>
2	pdf Financial Turnover Certificate	Financial Turnover-Submitted Turn over certificate issued on Dt-11 07.2024, showing turn over for FY 2021-22- 39744 27, 2022-23- 177326 87, 2023-24- 286819 57, in the name of M/s Universal MEP Projects and Engineering Services Limited, Name of the CA- J P Tripathi and Co. M number- 424323, UDIN No.24424323BKEEDC5511. As per bidders confirmation sheet Financial Turnover mentioned as FY 2021-22- 3974427000.00, 2022-23- 17732687000 00, 2023-24- 28681957000.00 but same certificate has been uploaded, hence bidder is required to clarify for same.	<input type="checkbox"/>

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Master Management

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- View Internal Documents

User Management

- My Organisation Hierarchy
- Debar User
- My Accounts

Tender Management

- Create Tender / Tender List
- Publish Tender
- Published Tenders
- Seek Clarifications
- Pre-bid Meeting
- Downloaded Tenders
- Tender Status
- Archived Tenders
- Archived Clarification
- Validate GeMARPTS ID

Corrigendum

- Create Corrigendum
- Publish Corrigendum
- Published Corrigendum

Bid Opening

- Tenders to be Opened

Bid Evaluation

- Technical Evaluation
- Financial Evaluation
- Confirmatory Document
- Forfeit Tenders
- AOC/Empanelment
- Confirmatory Documents History

Auction Management

- Tender cum Auction
- Publish Auction
- Published Auction
- Create Auction Corrigendum
- Publish Auction Corrigendum
- Published Auction Corrigendum
- Freeze Auction
- View Live Auction
- View Auction History

Bid Management

- Bid History



Coal India Tenders



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eProcurement System of Coal India Limited

CONFIRMATORY DOCUMENTS EVALUATION

Master Management

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- View Internal Documents

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- My Organisation Hierarchy
- Debar User
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- Archived Clarification
- Validate GeMARPIS ID

Corrigendum

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- Publish Corrigendum
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- View Auction History

Bid Management

- Bid History

Confirmatory Documents Requisition

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Organisation Chain : Central Coalfields Limited||Magadh and Amrapali
Tender Reference Number : GMAC/SOC/Tender/24-25/42/B45
Tender ID : 2024_CCL_317552_1
Tender Title : Providing, fixing, Installation and Commissioning of Automatic wheel, washing system including all allied civil structures on coal transporting road at Gate No.01 IN Amrapali Mine, under AmrapaliChandragupta Area, CCL.
Bid Number : 1090339
Bidder Name : M/S B.D.ENTERPRISES

Bidder Confirmatory Documents requested successfully.

Document Submission Start Date* 21/10/2024 At Hour Mins

Document Submission Closing Date* 28/10/2024 Upto Hour Mins

Confirmatory Documents Summary

S.No	Document Type and Name	Confirmatory Document Description	Action
1	.pdf Work Experience Certificate	The bidder has submitted Work Experience but copy of Agreement and Bill of quantity was not uploaded. Hence Bidder is required to submit copy of Agreement and Bill of quantity of uploaded Work Experience.	<input type="checkbox"/>
--Select--			Add New Delete

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Bid Number/बोली क्रमांक (बिड संख्या):
GEM/2024/B/5110696
Dated/दिनांक : 02-07-2024

Annexure-3

Bid Document/ बिड दस्तावेज़

Bid Details/बिड विवरण	
Bid End Date/Time/बिड बंद होने की तारीख/समय	23-07-2024 14:00:00
Bid Opening Date/Time/बिड खुलने की तारीख/समय	23-07-2024 14:30:00
Bid Offer Validity (From End Date)/बिड पेशकश वैधता (बंद होने की तारीख से)	120 (Days)
Ministry/State Name/मंत्रालय/राज्य का नाम	Ministry Of Coal
Department Name/विभाग का नाम	Coal India Limited
Organisation Name/संगठन का नाम	Central Coalfields Limited
Office Name/कार्यालय का नाम	Central Coalfields Limited Ranchi Jharkhand
Item Category/मद केटेगरी	Hiring of Special Purpose Mining or Earth Moving Machines (Monthly Basis) - truck mounted fog cannon; Fog Canon - On Truck; up-to 5 years
Contract Period/अनुबंध अवधि	3 Year(s)
Years of Past Experience Required for same/similar service/उन्हीं/समान सेवाओं के लिए अपेक्षित विगत अनुभव के वर्ष	7 Year (s)
MSE Exemption for Years of Experience and Turnover/ अनुभव के वर्षों से एमएसई छूट	No
Startup Exemption for Years of Experience and Turnover/ अनुभव के वर्षों से स्टार्टअप छूट	No
Document required from seller/विक्रेता से मांगे गए दस्तावेज़	Experience Criteria,Certificate (Requested in ATC),Additional Doc 1 (Requested in ATC),Additional Doc 2 (Requested in ATC) *In case any bidder is seeking exemption from Experience / Turnover Criteria, the supporting documents to prove his eligibility for exemption must be uploaded for evaluation by the buyer
Bid to RA enabled/बिड से रिवर्स नीलामी सक्रिय किया	No
ITC available to buyer/क्रेता के लिए उपलब्ध आईटीसी	Yes
Type of Bid/बिड का प्रकार	Two Packet Bid

Bid Details/बिड विवरण	
Time allowed for Technical Clarifications during technical evaluation/तकनीकी मूल्यांकन के दौरान तकनीकी स्पष्टीकरण हेतु अनुमत समय	7 Days
Estimated Bid Value/अनुमानित बिड मूल्य	172227459
Payment Timelines	Payments shall be made to the Seller within 21 days of issue of consignee receipt-cum-acceptance certificate (CRAC) and on-line submission of bills (This is in supersession of 10 days time as provided in clause 12 of GeM GTC)
Evaluation Method/मूल्यांकन पद्धति	Total value wise evaluation
EMD Detail/ईएमडी विवरण	
Advisory Bank/एडवाइजरी बैंक	State Bank of India
EMD Amount/ईएमडी राशि	717700
ePBG Detail/ईपीबीजी विवरण	
Advisory Bank/एडवाइजरी बैंक	State Bank of India
ePBG Percentage(%) /ईपीबीजी प्रतिशत (%)	5.00
Duration of ePBG required (Months)/ईपीबीजी की अपेक्षित अवधि (महीने).	40
<p>(a). EMD EXEMPTION: The bidder seeking EMD exemption, must submit the valid supporting document for the relevant category as per GeM GTC with the bid. Under MSE category, only manufacturers for goods and Service Providers for Services are eligible for exemption from EMD. Traders are excluded from the purview of this Policy./जेम की शर्तों के अनुसार ईएमडी छूट के इच्छुक बिडर को संबंधित केटेगरी के लिए बिड के साथ वैध समर्थित दस्तावेज़ प्रस्तुत करने है। एमएसई केटेगरी के अंतर्गत केवल वस्तुओं के लिए विनिर्माता तथा सेवाओं के लिए सेवा प्रदाता ईएमडी से छूट के पात्र हैं। व्यापारियों को इस नीति के दायरे से बाहर रखा गया है।</p> <p>(b). EMD & Performance security should be in favour of Beneficiary, wherever it is applicable./ईएमडी और संपादन जमानत राशि, जहां यह लागू होती है, लाभार्थी के पक्ष में होनी चाहिए।</p> <p>Beneficiary/लाभार्थी : GM(E&M)/HOD Office of the GM(E&M)/HOD, Alakhnanda Building, Darbhanga House, Central Coalfields Limited Ranchi Jharkhand, COAL INDIA LIMITED, Central Coalfields Limited, Ministry of Coal (M K Sharma)</p> <p>Splitting/विभाजन Bid splitting not applied./बोली विभाजन लागू नहीं किया गया</p> <p>MII Compliance/एमआईआई अनुपालन</p>	

MII Compliance/एमआईआई अनुपालन	Yes
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1. Years of Past Experience required: The bidder must have experience for number of years as indicated above in bid document (ending month of March prior to the bid opening) of providing similar type of services to any Central / State Govt Organization / PSU. Copies of relevant contracts / orders to be uploaded along with bid in support of having provided services during each of the Financial year.

2. Estimated Bid Value indicated above is being declared solely for the purpose of guidance on EMD amount and for determining the Eligibility Criteria related to Turn Over, Past Performance and Project / Past Experience etc. This has no relevance or bearing on the price to be quoted by the bidders and is also not going to have any impact on bid participation. Also this is not going to be used as a criteria in determining reasonableness of quoted prices which would be determined by the buyer based on its own assessment of reasonableness and based on competitive prices received in Bid / RA process.

Excel Upload Required/एक्सेल में अपलोड किए जाने की आवश्यकता :

Bid Submission Confirmation sheet - [1719816950.xlsx](#)

Additional Qualification/Data Required/अतिरिक्त योग्यता /आवश्यक डेटा

Please add the detailed specification of the machinery required and detailed scope of work:[1719814573.pdf](#)

Additional Terms and Condition/ SLA/Penalties as per Requirement:[1719906868.pdf](#)

Pre Bid Detail(s)

Pre-Bid Date and Time	Pre-Bid Venue
06-07-2024 11:00:00	The meeting will be held in hybrid mode. The bidder can attend the meeting physically at the Office of the GM(E&M)/HOD, 1st Floor, Alakhnanda Building, CCL HQ, Darbhanga House, Ranchi, Jharkhand-834001. The bidder can attend the meeting virtually through the link i.e. https://call.lifesizecloud.com/21844694

Hiring Of Special Purpose Mining Or Earth Moving Machines (Monthly Basis) - Truck Mounted Fog Cannon; Fog Canon - On Truck; Up-to 5 Years (21)

Technical Specifications/तकनीकी विशिष्टियाँ

Specification	Values
Core	
Type of Special Purpose Equipment	truck mounted fog cannon
Type of Machinery Required	Fog Canon - On Truck
Manufacturing / Registration year from the date of award of contract	up-to 5 years
Fuel to be provided by Buyer	No
Addon(s)/एडऑन	
Operational Charges of Machinery as per UoM	NA
Other Additional Charges (Lumpsum)	NA



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Annexure-4

ENVIRONMENT LABORATORY, CMPDI (HQ), RANCHI



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A Mini Ratan Company

TEST REPORT

06/24 Test Report No. 1000	Job No. 094323120	Year	FY2024-25
Type of Sample	Ambient Air	Quarter Ending	Jun-24
Customer	CCL		
Mode of Receipt of Sample:	Joint sampling with customer		
Testing/ Sampling Protocol	IS 5182 (part 14): 2000 ,R -2010, Methods for Measurement of Air Pollution, LQR 32		
Remarks & Observation:	All samplers placed 1.5 m above ground level		

TEST RESULT

The sample has been tested with the following results: -

Area : Amrapali **Project:** Amrapali **Stations:** Site Office

Month	Date of Sampling	Date of receipt of sample	Date of analysis	Parameters (in $\mu\text{g}/\text{m}^3$)					Wind Direction (from) & Weather
				Total Particulate Matter ($\text{PM}_{10} + >\text{PM}_{10}$)TPM	Particulate Matter (PM_{10})	Particulate Matter ($\text{PM}_{2.5}$)	Sulphur Dioxide (SO_2)	Nitrogen Oxides (as NO_x)	
Apr-24 1st FN	08/04/24-09/04/24	15-04-2024	15/04/24-18/04/24	212	84	38	< 25	< 6	West Sunny
Apr-24 2nd FN	24/04/24-25/04/24	02-05-2024	02/05/24-04/05/24	223	102	42	< 25	< 6	East Sunny
May-24 3rd FN	10/05/24-11/05/24	16-05-2024	16/05/24-18/04/24	218	76	31	< 25	< 6	North Sunny
May-24 4th FN	27/05/24-28/05/24	04-06-2024	04/06/24-06/06/24	211	85	36	< 25	< 6	West Sunny
Jun-24 5th FN	13/06/24-14/06/24	17-06-2024	17/06/24-19/06/24	207	84	36	< 25	< 6	West Sunny
Jun-24 6th FN	25/06/24-26/06/24	01-07-2024	01/07/24-03/07/24	193	79	32	< 25	< 6	East Sunny

Note:

1. Gazette Notification No. G.S.R 742(E) dt.25th Sept.'2000 is applicable in core zone.
2. Gazette Notification No. G.S.R 826 (E) dt.Nov.'2009 is applicable in buffer zone.

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ENVIRONMENT LABORATORY , CMPDI (HQ) , RANCHI**cmpdi**

A Mini Ratan Company

TEST REPORT

06/24 Test Report No. 1001	Job No. 094323120	Year	FY2024-25
Type of Sample	Ambient Air	Quarter Ending	Jun-24
Customer	CCL		
Mode of Receipt of Sample:	Joint sampling with customer		
Testing/ Sampling Protocol	IS 5182 (part 14): 2000 ,R -2010, Methods for Measurement of Air Pollution, LQR 32		
Remarks & Observation:	All samplers placed 1.5 m above ground level		

TEST RESULT

The sample has been tested with the following results: -

Area : Amrapali **Project:** Amrapali **Stations:** Weight Bridge

Month	Date of Sampling	Date of receipt of sample	Date of analysis	Parameters (in $\mu\text{g}/\text{m}^3$)					Wind Direction (from) & Weather
				Total Particulate Matter ($\text{PM}_{10} + >\text{PM}_{10}$)TPM	Particulate Matter (PM_{10})	Particulate Matter ($\text{PM}_{2.5}$)	Sulphur Dioxide (SO_2)	Nitrogen Oxides (as NO_x)	
Apr-24 1st FN	09/04/24-10/04/24	15-04-2024	15/04/24-18/04/24	177	92	48	< 25	< 6	West Sunny
Apr-24 2nd FN	25/04/24-26/04/24	02-05-2024	02/05/24-04/05/24	165	77	48	< 25	< 6	East Sunny
May-24 3rd FN	11/05/24-12/05/24	16-05-2024	16/05/24-18/04/24	178	74	38	< 25	< 6	West Sunny
May-24 4th FN	28/05/24-29/05/24	04-06-2024	04/06/24-06/06/24	201	84	41	< 25	< 6	West Sunny
Jun-24 5th FN	13/06/24-14/06/24	17-06-2024	17/06/24-19/06/24	202	77	44	< 25	< 6	West Sunny
Jun-24 6th FN	26/06/24-27/06/24	01-07-2024	01/07/24-03/07/24	187	75	45	< 25	< 6	East Sunny

Note:

1. Gazette Notification No. G.S.R 742(E) dt.25th Sept.'2000 is applicable in core zone.
2. Gazette Notification No. G.S.R 826 (E) dt.Nov.'2009 is applicable in buffer zone.

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ENVIRONMENT LABORATORY , CMPDI (HQ) , RANCHI
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TEST REPORT

06/24 Test Report No. 1002	Job No. 094323120	Year	FY2024-25
Type of Sample	Ambient Air	Quarter Ending	Jun-24
Customer	CCL		
Mode of Receipt of Sample:	Joint sampling with customer		
Testing/ Sampling Protocol	IS 5182 (part 14): 2000 ,R -2010, Methods for Measurement of Air Pollution, LQR 32		
Remarks & Observation:	All samplers placed 1.5 m above ground level		

TEST RESULT

The sample has been tested with the following results: -

Area : Amrapali **Project:** Amrapali **Stations:** Binglath Check Post

Month	Date of Sampling	Date of receipt of sample	Date of analysis	Parameters (in $\mu\text{g}/\text{m}^3$)					Wind Direction (from) & Weather
				Total Particulate Matter (PM ₁₀ ⁺ >PM ₁₀)TPM	Particulate Matter (PM ₁₀)	Particulate Matter (PM _{2.5})	Sulphur Dioxide (SO ₂)	Nitrogen Oxides (as NO _x)	
Apr-24 1st FN	09/04/24-10/04/24	15-04-2024	15/04/24-18/04/24	195	106	40	< 25	< 6	West Sunny
Apr-24 2nd FN	25/04/24-26/04/24	02-05-2024	02/05/24-04/05/24	205	89	40	< 25	< 6	East Sunny
May-24 3rd FN	11/05/24-12/05/24	16-05-2024	16/05/24-18/04/24	200	109	50	< 25	< 6	West Sunny
May-24 4th FN	28/05/24-29/05/24	04-06-2024	04/06/24-06/06/24	190	90	41	< 25	< 6	West Sunny
Jun-24 5th FN	13/06/24-14/06/24	17-06-2024	17/06/24-19/06/24	208	96	49	< 25	< 6	West Sunny
Jun-24 6th FN	26/06/24-27/06/24	01-07-2024	01/07/24-03/07/24	203	91	38	< 25	< 6	East Sunny

Note:

1. Gazette Notification No. G.S.R 742(E) dt.25th Sept.'2000 is applicable in core zone.
2. Gazette Notification No. G.S.R 826 (E) dt.Nov.'2009 is applicable in buffer zone.

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ENVIRONMENT LABORATORY , CMPDI (HQ) , RANCHI**TEST REPORT**

06/24 Test Report No. 1003	Job No. 094323120	Year	FY2024-25
Type of Sample	Ambient Air	Quarter Ending	Jun-24
Customer	CCL		
Mode of Receipt of Sample:	Joint sampling with customer		
Testing/ Sampling Protocol	IS 5182 (part 14): 2000 ,R -2010, Methods for Measurement of Air Pollution, LQR 32		
Remarks & Observation:	All samplers placed 1.5 m above ground level		

TEST RESULT

The sample has been tested with the following results: -

Area : Amrapali **Project:** Amrapali **Stations:** Weight Bridge Near Hone Nala

Month	Date of Sampling	Date of receipt of sample	Date of analysis	Parameters (in $\mu\text{g}/\text{m}^3$)					Wind Direction (from) & Weather
				Total Particulate Matter (PM ₁₀ ⁺ >PM ₁₀)TPM	Particulate Matter (PM ₁₀)	Particulate Matter (PM _{2.5})	Sulphur Dioxide (SO ₂)	Nitrogen Oxides (as NO _x)	
Apr-24 1st FN	09/04/24-10/04/24	15-04-2024	15/04/24-18/04/24	171	109	53	< 25	< 6	East Sunny
Apr-24 2nd FN	25/04/24-26/04/24	02-05-2024	02/05/24-04/05/24	200	103	73	< 25	< 6	West Sunny
May-24 3rd FN	11/05/24-12/05/24	16-05-2024	16/05/24-18/04/24	205	89	52	< 25	< 6	West Sunny
May-24 4th FN	28/05/24-29/05/24	04-06-2024	04/06/24-06/06/24	217	113	56	< 25	< 6	West Sunny
Jun-24 5th FN	13/06/24-14/06/24	17-06-2024	17/06/24-19/06/24	193	97	47	< 25	< 6	East Sunny
Jun-24 6th FN	26/06/24-27/06/24	01-07-2024	01/07/24-03/07/24	196	115	44	< 25	< 6	East Sunny

Note:

1. Gazette Notification No. G.S.R 742(E) dt.25th Sept.'2000 is applicable in core zone.
2. Gazette Notification No. G.S.R 826 (E) dt.Nov.'2009 is applicable in buffer zone.

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ENVIRONMENT LABORATORY, CMPDI (HQ), RANCHI**cmpdi**
A Mini Ratan Company**TEST REPORT**

06/24 Test Report No. 1004	Job No. 094323120	Year	FY2024-25
Type of Sample	Ambient Air	Quarter Ending	Jun-24
Customer	CCL		
Mode of Receipt of Sample:	Joint sampling with customer		
Testing/ Sampling Protocol	IS 5182 (part 14): 2000 ,R -2010, Methods for Measurement of Air Pollution, LQR 32		
Remarks & Observation:	All samplers placed 1.5 m above ground level		

TEST RESULT

The sample has been tested with the following results: -

Area : Amrapali Project: Amrapali Stations: Honhe Village

Month	Date of Sampling	Date of receipt of sample	Date of analysis	Parameters (in $\mu\text{g}/\text{m}^3$)					Wind Direction (from) & Weather
				*Total Particulate Matter (PM ₁₀ + >PM ₁₀)TPM	Particulate Matter (PM ₁₀)	*Particulate Matter (PM _{2.5})	Sulphur Dioxide (SO ₂)	Nitrogen Oxides (as NO ₂)	
Apr-24 1st FN	09/04/24-10/04/24	15-04-2024	15/04/24-18/04/24	144	65	35	< 25	< 6	East Sunny
Apr-24 2nd FN	25/04/24-26/04/24	02-05-2024	02/05/24-04/05/24	146	74	58	< 25	< 6	West Sunny
May-24 3rd FN	11/05/24-12/05/24	16-05-2024	16/05/24-18/04/24	139	67	33	< 25	< 6	West Sunny
May-24 4th FN	28/05/24-29/05/24	04-06-2024	04/06/24-06/06/24	161	78	43	< 25	< 6	West Sunny
Jun-24 5th FN	13/06/24-14/06/24	17-06-2024	17/06/24-19/06/24	190	75	36	< 25	< 6	East Sunny
Jun-24 6th FN	26/06/24-27/06/24	01-07-2024	01/07/24-03/07/24	152	68	32	< 25	< 6	West Sunny

Note:

1. Gazette Notification No. G.S.R 742(E) dt.25th Sept.'2000 is applicable in core zone.
2. Gazette Notification No. G.S.R 826 (E) dt.Nov.'2009 is applicable in buffer zone.

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ENVIRONMENT LABORATORY, CMPDI (HQ), RANCHI**cmpdi**
A Mini Ratan Company**TEST REPORT**

06/24 Test Report No. 1005	Job No. 094323120	Year	FY2024-25
Type of Sample	Ambient Air	Quarter Ending	Jun-24
Customer	CCL		
Mode of Receipt of Sample:	Joint sampling with customer		
Testing/ Sampling Protocol	IS 5182 (part 14): 2000 ,R -2010, Methods for Measurement of Air Pollution, LQR 32		
Remarks & Observation:	All samplers placed 1.5 m above ground level		

TEST RESULT

The sample has been tested with the following results: -

Area : Amrapali **Project:** Amrapali **Stations:** Ursu Village

Month	Date of Sampling	Date of receipt of sample	Date of analysis	Parameters (in $\mu\text{g}/\text{m}^3$)					Wind Direction (from) & Weather
				*Total Particulate Matter (PM ₁₀ + >PM ₁₀)TPM	Particulate Matter (PM ₁₀)	*Particulate Matter (PM _{2.5})	Sulphur Dioxide (SO ₂)	Nitrogen Oxides (as NO ₂)	
Apr-24 1st FN	09/04/24-10/04/24	15-04-2024	15/04/24-18/04/24	168	74	34	< 25	< 6	East Sunny
Apr-24 2nd FN	25/04/24-26/04/24	02-05-2024	02/05/24-04/05/24	161	68	48	< 25	< 6	West Sunny
May-24 3rd FN	11/05/24-12/05/24	16-05-2024	16/05/24-18/04/24	171	75	40	< 25	< 6	West Sunny
May-24 4th FN	28/05/24-29/05/24	04-06-2024	04/06/24-06/06/24	178	64	29	< 25	< 6	West Sunny
Jun-24 5th FN	13/06/24-14/06/24	17-06-2024	17/06/24-19/06/24	193	69	34	< 25	< 6	East Sunny
Jun-24 6th FN	26/06/24-27/06/24	01-07-2024	01/07/24-03/07/24	188	66	37	< 25	< 6	West Sunny

Note:

1. Gazette Notification No. G.S.R 742(E) dt.25th Sept.'2000 is applicable in core zone.
2. Gazette Notification No. G.S.R 826 (E) dt.Nov.'2009 is applicable in buffer zone.

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ENVIRONMENT LABORATORY , CMPDI (HQ) , RANCHI
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A Mini Ratan Company
TEST REPORT

06/24 Test Report No. 1006	Job No. 094323120	Year	FY2024-25
Type of Sample	Ambient Air	Quarter Ending	Jun-24
Customer	CCL		
Mode of Receipt of Sample:	Joint sampling with customer		
Testing/ Sampling Protocol	IS 5182 (part 14): 2000 ,R -2010, Methods for Measurement of Air Pollution, LQR 32		
Remarks & Observation:	All samplers placed 1.5 m above ground level		

TEST RESULT

The sample has been tested with the following results: -

Area : Amrapali Project: Amrapali Stations: Kumarang Kalan Village

Month	Date of Sampling	Date of receipt of sample	Date of analysis	Parameters (in $\mu\text{g}/\text{m}^3$)					Wind Direction (from) & Weather
				*Total Particulate Matter (PM ₁₀ + >PM ₁₀)TPM	Particulate Matter (PM ₁₀)	*Particulate Matter (PM _{2.5})	Sulphur Dioxide (SO ₂)	Nitrogen Oxides (as NO ₂)	
Apr-24 1st FN	10/04/24-11/04/24	15-04-2024	15/04/24-18/04/24	124	58	28	< 25	< 6	East Sunny
Apr-24 2nd FN	26/04/24-27/04/24	02-05-2024	02/05/24-04/05/24	129	54	23	< 25	< 6	East Sunny
May-24 3rd FN	11/05/24-12/05/24	16-05-2024	16/05/24-18/04/24	126	60	26	< 25	< 6	North Sunny
May-24 4th FN	29/05/24-30/05/24	04-06-2024	04/06/24-06/06/24	140	72	33	< 25	< 6	South Sunny
Jun-24 5th FN	14/06/24-15/06/24	17-06-2024	17/06/24-19/06/24	164	71	30	< 25	< 6	West Sunny
Jun-24 6th FN	27/06/24-28/06/24	01-07-2024	01/07/24-03/07/24	159	65	27	< 25	< 6	East Sunny

Note:

1. Gazette Notification No. G.S.R 742(E) dt.25th Sept.'2000 is applicable in core zone.
2. Gazette Notification No. G.S.R 826 (E) dt.Nov.'2009 is applicable in buffer zone.

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ENVIRONMENT LABORATORY , CMPDI (HQ) , RANCHI**cmpdi**
A Mini Ratan Company**TEST REPORT**

06/24 Test Report No. 1007	Job No. 094323120	Year	FY2024-25
Type of Sample	Ambient Air	Quarter Ending	Jun-24
Customer	CCL		
Mode of Receipt of Sample:	Joint sampling with customer		
Testing/ Sampling Protocol	IS 5182 (part 14): 2000 ,R -2010, Methods for Measurement of Air Pollution, LQR 32		
Remarks & Observation:	All samplers placed 1.5 m above ground level		

TEST RESULT

The sample has been tested with the following results: -

Area : Amrapali Project: Amrapali Stations: Pachra Village

Month	Date of Sampling	Date of receipt of sample	Date of analysis	Parameters (in $\mu\text{g}/\text{m}^3$)					Wind Direction (from) & Weather
				*Total Particulate Matter ($\text{PM}_{10} + >\text{PM}_{10}$)TPM	Particulate Matter (PM_{10})	*Particulate Matter ($\text{PM}_{2.5}$)	Sulphur Dioxide (SO_2)	Nitrogen Oxides (as NO_2)	
Apr-24 1st FN	10/04/24-11/04/24	15-04-2024	15/04/24-18/04/24	143	61	34	< 25	< 6	West Sunny
Apr-24 2nd FN	26/04/24-27/04/24	02-05-2024	02/05/24-04/05/24	155	73	46	< 25	< 6	East Sunny
May-24 3rd FN	11/05/24-12/05/24	16-05-2024	16/05/24-18/04/24	160	66	33	< 25	< 6	North Sunny
May-24 4th FN	29/05/24-30/05/24	04-06-2024	04/06/24-06/06/24	144	65	27	< 25	< 6	South Sunny
Jun-24 5th FN	14/06/24-15/06/24	17-06-2024	17/06/24-19/06/24	177	75	35	< 25	< 6	West Sunny
Jun-24 6th FN	27/06/24-28/06/24	01-07-2024	01/07/24-03/07/24	192	68	32	< 25	< 6	East Sunny

Note:

1. Gazette Notification No. G.S.R 742(E) dt.25th Sept.'2000 is applicable in core zone.
2. Gazette Notification No. G.S.R 826 (E) dt.Nov.'2009 is applicable in buffer zone.

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ENVIRONMENT LABORATORY , CMPDI (HQ) , RANCHI
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TEST REPORT

06/24 Test Report No. 1008	Job No. 094323120	Year	FY2024-25
Type of Sample:	Noise	Quarter Ending	Jun-24
Customer	CCL		
Testing/ Sampling Protocol	'The noise pollution (Regulation and Control), Rules,2000, LQR 34		
Remarks:			

TEST RESULT

The sample has been tested with the following results: -

Area : Amrapali Project: Amrapali

Station Name	Noise Level dB(A) Leq					
	Apr-24 1st FN	Apr-24 2nd FN	May-24 3rd FN	May-24 4th FN	Jun-24 5th FN	Jun-24 6th FN
	Day/Night	Day/Night	Day/Night	Day/Night	Day/Night	Day/Night
Date of recording	08-04-2024	24-04-2024	10-05-2024	27-05-2024	13-06-2024	25-06-2024
1. Site Office	45.7/40.3	40.5/35.4	54.3/49.6	55.4/50.8	41.3/36.4	48.2/42.1
Date of recording	09-04-2024	25-04-2024	11-05-2024	28-05-2024	13-06-2024	26-06-2024
2. Weight Bridge	46.4/41.5	41.3/36.4	56.7/50.8	57.1/52.3	50.2/46.5	47.3/41.4
Date of recording	09-04-2024	25-04-2024	11-05-2024	28-05-2024	13-06-2024	26-06-2024
3. Binglath Checkpost	49.6/43.2	45.7/40.2	55.4/51.2	56.9/50.4	52.7/48.6	49.7/43.5
Date of recording	09-04-2024	25-04-2024	11-05-2024	28-05-2024	13-06-2024	26-06-2024
4. Weight Bridge near hone nala	48.7/42.4	42.1/37.2	54.8/49.8	56.6/51.8	42.1/37.5	44.6/40.4
Date of recording	09-04-2024	25-04-2024	11-05-2024	28-05-2024	13-06-2024	26-06-2024
5. Honhe Village	47.5/41.3	38.7/32.8	49.9/46.4	51.3/47.5	40.2/36.4	43.3/37.2
Date of recording	09-04-2024	25-04-2024	11-05-2024	28-05-2024	13-06-2024	26-06-2024
6. Ursu Village	46.7/42.8	37.6/31.4	50.1/46.5	50.9/46.4	39.7/34.3	42.5/36.6
Date of recording	10-04-2024	26-04-2024	11-05-2024	29-05-2024	14-06-2024	27-06-2024
7. Kumarang Kalan Village	46.7/42.5	38.2/32.5	50.3/47.1	50.7/47.1	40.5/36.3	41.5/35.6
Date of recording	10-04-2024	26-04-2024	11-05-2024	29-05-2024	14-06-2024	27-06-2024
8. Pachra Village	45.8/40.6	37.3/31.4	48.5/44.6	49.9/46.2	39.6/35.7	40.5/34.8

Ambient Air Quality Standards in respect of Noise as per 'The noise pollution (Regulation and Control), Rules,2000		
Time Frame	Limits in dB(A) Leq	
	Day Time 6.00 AM to 10.00 PM	Night Time 10.00 PM to 6.00 AM
Industrial Area	75	70
Commercial Area	65	55
Residential area	55	45
Silence Zone	50	40

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ENVIRONMENT LABORATORY , CMPDI (HQ) , RANCHI**cmpdi**
A Mini Ratan Company**TEST REPORT**

06/24 Test Report No. 1009	Job No. 094323120	Year	FY2024-25
Type of Sample:	Effluent Water	Quarter Ending	Jun-24
Customer	CCL		
Mode of Receipt of Sample:	Joint sampling with customer		
Testing/ Sampling Protocol	MOEF -SCH-VI STANDARDS, Class 'A', LQR 33		
Remarks & Observation:	Samples received in 5 ltr plastic Jerri cane, Colour as observed is transparent		

TEST RESULT

The sample has been tested with the following results: -

Area : Amrapali Project: Amrapali Stations: Mine Water

Analysis Results of FN Effluent Water							
Parameters →				COD	O & G	pH value	TSS
Detection Limit				4	2	0.2	10
MOEF -SCH-VI, STANDARDS, Class 'A'				250	10	5.5 to 9.0	100
Month	Date of Sampling	Date of Receipt of Sample	Date of Analysis	Value in mg/l, except pH			
Apr-24 1st FN	11/04/24	15/04/24	15/04/24-30/04/24	16	<2.00	7.9	31
Apr-24 2nd FN	27/04/24	02/05/24	02/05/24-16/05/24	8	<2.00	7.7	29
May-24 3rd FN	12/05/24	16/05/24	16/05/24-03/06/24	20	<2.00	7.5	33
May-24 4th FN	30/05/24	04/06/24	04/06/24-14/06/24	12	<2.00	7.3	40
Jun-24 5th FN	14/06/24	17/06/24	17/06/24-01/07/24	16	<2.00	7.8	36
Jun-24 6th FN	28/06/24	01/07/24	01/07/24-15/07/24	8	<2.00	6.7	38
BIS Standard & Method				APHA, 23rd Edition, Closed Reflux, Titrimetric Method, 2017	IS 3025/39:1991, R : 2003, Partition Gravimetric	IS-3025/11:1983, R-1996, Electrometric	IS 3025/17:1984, R :1996, Gravimetric Method

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ENVIRONMENT LABORATORY , CMPDI (HQ) , RANCHI
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A Mini Ratan Company
TEST REPORT

06/24 Test Report No. 1010	Job No. 094323120	Year	FY2024-25
Type of Sample:	Effluent Water	Quarter Ending	Jun-24
Customer	CCL		
Mode of Receipt of Sample:	Joint sampling with customer		
Testing/ Sampling Protocol	MOEF -SCH-VI STANDARDS, Class 'A', LQR 33		
Remarks & Observation:	Samples received in 5 ltr plastic Jerri cane, Colour as observed is transparent		

TEST RESULT

The sample has been tested with the following results: -

Area : Amrapali Project: Amrapali Stations: Work Shop

Analysis Results of FN Effluent Water							
Parameters →				COD	O & G	pH value	TSS
Detection Limit				4	2	0.2	10
MOEF -SCH-VI, STANDARDS, Class 'A'				250	10	5.5 to 9.0	100
Month	Date of Sampling	Date of Receipt of Sample	Date of Analysis	Value in mg/l, except pH			
Apr-24 1st FN	11/04/24	15/04/24	15/04/24-30/04/24	84	3.2	7.5	181
Apr-24 2nd FN	27/04/24	02/05/24	02/05/24-16/05/24	80	2.6	8	176
May-24 3rd FN	12/05/24	16/05/24	16/05/24-03/06/24	76	202	7.9	192
May-24 4th FN	30/05/24	04/06/24	04/06/24-14/06/24	96	3	8	185
Jun-24 5th FN	14/06/24	17/06/24	17/06/24-01/07/24	68	2.8	7.3	164
Jun-24 6th FN	28/06/24	01/07/24	01/07/24-15/07/24	84	2.4	7.1	173
BIS Standard & Method				APHA, 23rd Edition, Closed Reflux, Titrimetric Method, 2017	IS 3025/39:1991, R : 2003, Partition Gravimetric	IS-3025/11:1983, R-1996, Electrometric	IS 3025/17:1984, R :1996, Gravimetric Method

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ENVIRONMENT LABORATORY , CMPDI (HQ) , RANCHI
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TEST REPORT

06/24 Test Report No. 1011	Job No. 094323120	Year	FY2024-25
Type of Sample:	Surface Water	Quarter Ending	Jun-24
Customer	CCL	Date of Receipt:	15-04-2024
Mode of Receipt of Sample:	Joint sampling with customer	Date of Analysis:	15.04.24-04.06.24
Testing/ Sampling Protocol	LQR 33		
Remarks & Observation:	Samples received in 5 ltr plastic Jerri cane, Colour as observed is transparent		

TEST RESULT

The sample has been tested with the following results: -

Area :	Amrapali	Project:	Amrapali
Stations:	1. Hone Nala U/S 2. Hone Nala D/S 3. Barki River	Date of Sampling:	11-04-2024 11-04-2024 11-04-2024

Sl.No	Parameter	Sampling Stations				Detection Limit	BIS Standard & Method
		1	2	3	4		
1	Arsenic (as As), mg/l	<0.002	<0.002	<0.002		0.002	IS 3025/37:1988 R : 2003, AAS-VGA, Method
2	BOD (3 days 27°C), mg/l	<2.0	<2.0	<2.0		2.00	IS 3025 /44: 1993, R: 2003 3 day incubation at 27°C
3	Cadmium(as Cd), mg/l	<0.0004	<0.0004	<0.0004		0.0004	APHA, 23rd Edition AAS-GTA Method, 2017
4	Chlorides (as Cl ⁻), mg/l	20	14	20		2.00	IS-3025/32:1988, R-2007, Argentometric Method
5	Copper (as Cu), mg/l	<0.02	<0.02	<0.02		0.02	IS 3025/42: 1992, R : 2009, AAS (Air-Ac-Flame)
6	Disolved Oxygen	6.9	6.8	6.5		0.10	IS 3025/38: 1989, R:2003, Winkler Azide Method
7	Fluoride (as F ⁻) mg/l	0.9	0.77	0.95		0.02	APHA, 23rd Edition, SPADNS Method, 2017
8	Hexavalent Chromium, mg/l	<0.01	<0.01	<0.01		0.01	APHA, 23rd Edition, Diphenylcarbohydrazide, 2017
9	Iron (as Fe), mg/l	<0.04	<0.04	<0.04		0.04	IS 3025 /53: 2003, R : 2009, AAS (Air-Ac-Flame)
10	Lead (as Pb), mg/l	<0.001	<0.001	<0.001		0.001	APHA, 23rd Edition AAS-GTA Method, 2017
11	Nitrate (as NO ₃ ⁻), mg/l	3.11	0.99	2.47		0.50	APHA, 23rd Edition, UV - Spectrophotometric, 2017
12	pH value	8.1	8	8		1.0	IS-3025/11:1983, R-1996, Electrometric Method
13	Phenolic compounds (as C ₆ H ₅ OH), mg/l	<0.001	<0.001	<0.001		0.001	APHA, 23rd Edition, 4- Amino Antipyrine Method, 2017
14	Selenium (as Se), mg/l	<0.0005	<0.0005	<0.0005		0.0005	IS 3025/56:2003 AAS-VGA Method
15	Sulphate (as SO ₄ ⁻²) mg/l	16	5	393		2.00	APHA, 23rd Edition Turbidity Method, 2017
16	Total Dissolved Solids, mg/l	212	218	525		25.00	IS 3025 /16:1984 R : 2006, Gravimetric Method
17	Total Suspended Solids, mg/l	56	61	55		10.00	IS 3025 /17:1984, R :1996, Gravimetric Method
18	Zinc (as Zn), mg/l	<0.005	<0.005	0.005		0.005	IS 3025 /49: 1994, R : 2009, AAS (Air-Ac-Flame)

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ENVIRONMENT LABORATORY , CMPDI (HQ) , RANCHI



TEST REPORT

06/24 Test Report No. 1012	Job No. 094323120	Year	FY2024-25
Type of Sample:	Surface Water	Quarter Ending	Jun-24
Customer	CCL	Date of Receipt:	15-04-2024
Mode of Receipt of Sample:	Joint sampling with customer	Date of Analysis:	15.04.24-04.06.24
Testing/ Sampling Protocol	LQR 33		
Remarks & Observation:	Samples received in 5 ltr plastic Jerri cane, Colour as observed is transparent		

TEST RESULT

The sample has been tested with the following results: -

Area :	Amrapali	Project:	Amrapali
Stations:	4. Dudhmatia Nallah U/S 5. Dudhmatia Nallah D/S	Date of Sampling:	11-04-2024 11-04-2024

Sl.No	Parameter	Sampling Stations			Detection Limit	BIS Standard & Method
		4	5			
1	Arsenic (as As), mg/l	<0.002	<0.002		0.002	IS 3025/37:1988 R : 2003, AAS-VGA, Method
2	BOD (3 days 27°C), mg/l	<2.0	<2.0		2.00	IS 3025 /44: 1993, R: 2003 3 day incubation at 27°C
3	Cadmium(as Cd), mg/l	<0.0004	<0.0004		0.0004	APHA, 23rd Edition AAS-GTA Method, 2017
4	Chlorides (as Cl ⁻), mg/l	14	14		2.00	IS-3025/32:1988, R-2007, Argentometric Method
5	Copper (as Cu), mg/l	<0.02	<0.02		0.02	IS 3025/42: 1992, R : 2009, AAS (Air-Ac-Flame)
6	Disolved Oxygen	6.6	6		0.10	IS 3025/38: 1989, R:2003, Winkler Azide Method
7	Fluoride (as F ⁻) mg/l	0.74	0.76		0.02	APHA, 23rd Edition, SPADNS Method, 2017
8	Hexavalent Chromium, mg/l	<0.01	<0.01		0.01	APHA, 23rd Edition, Diphenylcarbohydrazide, 2017
9	Iron (as Fe), mg/l	<0.04	<0.04		0.04	IS 3025 /53: 2003, R : 2009, AAS (Air-Ac-Flame)
10	Lead (as Pb), mg/l	<0.001	<0.001		0.001	APHA, 23rd Edition AAS-GTA Method, 2017
11	Nitrate (as NO ₃ ⁻), mg/l	1.05	0.03		0.50	APHA, 23rd Edition, UV - Spectrophotometric, 2017
12	pH value	8.2	8.1		1.0	IS-3025/11:1983, R-1996, Electrometric Method
13	Phenolic compounds (as C ₆ H ₅ OH), mg/l	<0.001	<0.001		0.001	APHA, 23rd Edition, 4- Amino Antipyrine Method, 2017
14	Selenium (as Se), mg/l	<0.0005	<0.0005		0.0005	IS 3025/56:2003 AAS-VGA Method
15	Sulphate (as SO ₄ ⁻²) mg/l	24	5		2.00	APHA, 23rd Edition Turbidity Method, 2017
16	Total Dissolved Solids, mg/l	209	214		25.00	IS 3025 /16:1984 R : 2006, Gravimetric Method
17	Total Suspended Solids, mg/l	18	52		10.00	IS 3025 /17:1984, R :1996, Gravimetric Method
18	Zinc (as Zn), mg/l	<0.005	<0.005		0.005	IS 3025 /49: 1994, R : 2009, AAS (Air-Ac-Flame)

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ENVIRONMENT LABORATORY , CMPDI (HQ) , RANCHI



TEST REPORT

06/24 Test Report No. 1013	Job No. 094323120	Year	FY2024-25
Type of Sample:	Drinking Water	Quarter Ending	Jun-24
Customer	CCL	Date of Receipt:	15-04-2024
Mode of Receipt of Sample:	Joint sampling with customer	Date of Analysis:	15.04.24-04.06.24
Testing/ Sampling Protocol	IS:10500 Drinking Water Standards, LQR 33		
Remarks & Observation:	Samples received in 5 ltr plastic Jerri cane, Colour as observed is transparent		

TEST RESULT

The sample has been tested with the following results: -

Area :	Amrapali	Project:	Amrapali
Stations:		Date of Sampling:	
	1. Borewell Water		11-04-2024
	2. Well Water Ursu		11-04-2024

Sl.No	Parameter	Sampling Stations			Detection Limit	IS:10500 Standards	Standard / Test Method
		1	2	3			
1	Boron (as B), mg/l	<0.20	<0.20		0.20	0.5, Max	APHA, 23rd Edition Carmine Method, 2017
2	Cadmium (as Cd), mg/l	<0.0004	<0.0004		0.0004	0.003, Max	APHA, 23rd Edition AAS-GTA Method, 2017
3	Calcium (as Ca), mg/l	27.2	28.8		1.60	75, Max	IS-3025/40:1991, EDTA
4	Chloride (as Cl ⁻), mg/l	26	26		2.00	250, Max	IS-3025/32:1988, R-2007, Argentometric Method
5	Copper (as Cu), mg/l	<0.02	<0.02		0.02	0.05, Max	IS 3025/42: 1992, R : 2009, AAS (Air-Ac-Flame)
6	Fluoride (as F ⁻) mg/l	0.09	0.05		0.02	1.0, Max	APHA, 23rd Edition, SPADNS Method, 2017
7	Free Residual Chlorine, mg/l	<0.02	<0.02		0.02	0.2, Min	APHA, 23rd Edition, DPD Method, 2017
8	Iron (as Fe), mg/l	<0.04	<0.04		0.04	0.3, Max	IS 3025 /53: 2003, R : 2009, AAS (Air-Ac-Flame)
9	Lead (as Pb), mg/l	<0.001	<0.001		0.001	0.01, Max	APHA, 23rd Edition AAS-GTA Method, 2017
10	Manganese (as Mn), mg/l	0.03	0.03		0.01	0.1, Max	IS-3025/59:2006, AAS (Air-Ac-Flame) Method
11	Nickel (as Ni), mg/l	<0.003	<0.003		0.003	0.02, Max	APHA, 23rd Edition, 3120 B, ICP Method: 2017
12	Nitrate (as NO ₃ ⁻), mg/l	0.50	0.50		0.5	45, Max	APHA, 23rd Edition, UV-Spectrophotometric, 2017
13	Odour	Agreeable	Agreeable		Qualitative	Agreeable	IS 3025 /05:1983, R-2012, Qualitative
14	pH value	6.5	6.5		1.0	6.5 to 8.5	IS-3025/11:1983, R-1996, Electrometric Method
15	Phenolic compounds (as C ₆ H ₅ OH), mg/l	<0.001	<0.001		0.001	0.001, Max	APHA, 23rd Edition, 4-Amino Antipyrine, 2017
16	Selenium (as Se), mg/l	<0.0005	<0.0005		0.0005	0.01, Max	IS 3025/56:2003 AAS-VGA Method
17	Sulphate (as SO ₄ ⁻²) mg/l	80	76		2.00	200, Max	APHA, 23rd Edition. Turbidity Method, 2017
18	Total Alkalinity (CaCO ₃), mg/l	32	36		4.00	200, Max	IS-3025/23:1986.R: 2009, Titration Method
19	Total Arsenic (as As), mg/l	<0.002	<0.002		0.002	0.01, Max	IS 3025/ 37:1988 R : 2003, AAS-VGA: 1998
20	Total Chromium (as Cr), mg/l	<0.002	<0.002		0.002	0.05, Max	APHA, 23rd Edition, 3120 B, ICP Method: 2017
21	Total Dissolved Solids, mg/l	201	198		25.00	500, Max	IS 3025 /16:1984 R : 2006, Gravimetric Method
22	Total Hardness (CaCO ₃), mg/l	92	96		4.00	200, Max	IS-3025/21:1983, R-2009, EDTA Method
23	Turbidity, NTU	1	1		1.0	1.0, Max	IS-3025/10:1984 R-1996, Nephelometric Method
24	Zinc (as Zn), mg/l	0.018	0.03		0.005	5.0, Max	IS 3025 /49: 1994, R : 2009, AAS (Air-Ac-Flame)

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ENVIRONMENT LABORATORY, CMPDI (HQ), RANCHI



TEST REPORT

06/24 Test Report No. 1014	Job No. 094323120	Year	FY2024-25
Type of Sample	Ambient Air	Quarter Ending	Jun-24
Customer	CCL		
Mode of Receipt of Sample:	Joint sampling with customer		
Testing/ Sampling Protocol	IS 5182 (part 14): 2000 ,R -2010, Methods for Measurement of Air Pollution, LQR 32		
Remarks & Observation:	All samplers placed 1.5 m above ground level		

TEST RESULT

The sample has been tested with the following results: -

Area : Amrapali Project: Amrapali Siding Stations: Sivpur Siding-1

Month	Date of Sampling	Date of receipt of sample	Date of analysis	Parameters (in $\mu\text{g}/\text{m}^3$)					Wind Direction (from) & Weather
				*Total Particulate Matter (PM_{10}^+ > PM_{10})TPM	Particulate Matter (PM_{10})	*Particulate Matter ($\text{PM}_{2.5}$)	Sulphur Dioxide (SO_2)	Nitrogen Oxides (as NO_2)	
Apr-24 1st FN	10/04/24-11/04/24	15-04-2024	15/04/24-18/04/24	220	126	51	< 25	< 6	East Sunny
Apr-24 2nd FN	26/04/24-27/04/24	02-05-2024	15/04/24-18/04/24	208	111	67	< 25	< 6	West Sunny
May-24 3rd FN	11/05/24-12/05/24	16-05-2024	15/04/24-18/04/24	196	86	46	< 25	< 6	North Sunny
May-24 4th FN	29/05/24-30/05/24	04-06-2024	04/06/24-06/06/24	205	102	51	< 25	< 6	South Sunny
Jun-24 5th FN	14/06/24-15/06/24	17-06-2024	17/06/24-19/06/24	213	111	52	< 25	< 6	West Sunny
Jun-24 6th FN	27/06/24-28/06/24	01-07-2024	01/07/24-03/07/24	206	110	47	< 25	< 6	East Sunny

Note:

1. Gazette Notification No. G.S.R 742(E) dt.25th Sept.'2000 is applicable in core zone.
2. Gazette Notification No. G.S.R 826 (E) dt.Nov.'2009 is applicable in buffer zone.

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ENVIRONMENT LABORATORY, CMPDI (HQ), RANCHI**cmpdi**
A Mini Ratan Company**TEST REPORT**

06/24 Test Report No. 1015	Job No. 094323120	Year	FY2024-25
Type of Sample	Ambient Air	Quarter Ending	Jun-24
Customer	CCL		
Mode of Receipt of Sample:	Joint sampling with customer		
Testing/ Sampling Protocol	IS 5182 (part 14): 2000 ,R -2010, Methods for Measurement of Air Pollution, LQR 32		
Remarks & Observation:	All samplers placed 1.5 m above ground level		

TEST RESULT

The sample has been tested with the following results: -

Area : Amrapali **Project:** Amrapali **Stations:** Sivpur Siding-2
Siding

Month	Date of Sampling	Date of receipt of sample	Date of analysis	Parameters (in $\mu\text{g}/\text{m}^3$)					Wind Direction (from) & Weather
				*Total Particulate Matter ($\text{PM}_{10} + >\text{PM}_{10}$)TPM	Particulate Matter (PM_{10})	*Particulate Matter ($\text{PM}_{2.5}$)	Sulphur Dioxide (SO_2)	Nitrogen Oxides (as NO_2)	
Apr-24 1st FN	10/04/24-11/04/24	15-04-2024	15/04/24-18/04/24	224	112	42	< 25	< 6	West Sunny
Apr-24 2nd FN	26/04/24-27/04/24	02-05-2024	15/04/24-18/04/24	212	98	60	< 25	< 6	West Sunny
May-24 3rd FN	11/05/24-12/05/24	16-05-2024	15/04/24-18/04/24	218	91	28	< 25	< 6	North Sunny
May-24 4th FN	29/05/24-30/05/24	04-06-2024	04/06/24-06/06/24	206	109	32	< 25	< 6	South Sunny
Jun-24 5th FN	14/06/24-15/06/24	17-06-2024	17/06/24-19/06/24	209	94	35	< 25	< 6	East Sunny
Jun-24 6th FN	27/06/24-28/06/24	01-07-2024	01/07/24-03/07/24	223	100	32	< 25	< 6	West Sunny

Note:

1. Gazette Notification No. G.S.R 742(E) dt.25th Sept.'2000 is applicable in core zone.
2. Gazette Notification No. G.S.R 826 (E) dt.Nov.'2009 is applicable in buffer zone.

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ENVIRONMENT LABORATORY , CMPDI (HQ) , RANCHI


06/24 Test Report No. 1016	Job No. 094323120	Year	FY2024-25
Type of Sample:	Noise	Quarter Ending	Jun-24
Customer	CCL		
Testing/ Sampling Protocol	'The noise pollution (Regulation and Control), Rules,2000, LQR 34		
Remarks:			

TEST RESULT

The sample has been tested with the following results: -

Area : Amrapali **Project:** Amrapali Siding

Station Name	Noise Level dB(A) Leq					
	Apr-24 1st FN	Apr-24 2nd FN	May-24 3rd FN	May-24 4th FN	Jun-24 5th FN	Jun-24 6th FN
	Day/Night	Day/Night	Day/Night	Day/Night	Day/Night	Day/Night
Date of recording	08-04-2024	24-04-2024	10-05-2024	27-05-2024	13-06-2024	25-06-2024
1. Shivpur Siding-1	45.7/40.3	40.5/35.4	54.3/49.6	55.4/50.8	41.3/36.4	48.2/42.1
Date of recording	09-04-2024	25-04-2024	11-05-2024	28-05-2024	13-06-2024	26-06-2024
2. Shivpur Siding-2	46.4/41.5	41.3/36.4	56.7/50.8	57.1/52.3	50.2/46.5	47.3/41.4
Date of recording	09-04-2024	25-04-2024	11-05-2024	28-05-2024	13-06-2024	26-06-2024

Ambient Air Quality Standards in respect of Noise as per 'The noise pollution (Regulation and Control), Rules,2000		
Time Frame	Limits in dB(A) Leq	
	Day Time 6.00 AM to 10.00 PM	Night Time 10.00 PM to 6.00 AM
Industrial Area	75	70
Commercial Area	65	55
Residential area	55	45
Silence Zone	50	40

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Annexure-5



Government of Jharkhand

Receipt of Online Payment of Stamp Duty

NON JUDICIAL

Receipt Number : 63d6e62a0cb44bde330d

Receipt Date : 05-Apr-2024 12:00:30 pm

Receipt Amount : 100/-

Amount In Words : One Hundred Rupees Only

Document Type : Agreement or Memorandum of an Agreement

District Name : Ranchi

Stamp Duty Paid By : AFTAB ALAM

Purpose of stamp duty paid : AGREEMENT

First Party Name : RRE AA AND JY JV

Second Party Name : CCL A C AREA

GRN Number : 2401506153

-: This stamp paper can be verified in the jharnibandhan site through receipt number :-



This Receipt is to be used as proof of payment of stamp duty only for one document. The use of the same receipt as proof of payment of stamp duty in another document through reprint, photo copy or other means is penal offence under section-62 of Indian Stamp Act, 1899

इस रसीद का उपयोग केवल एक ही दस्तावेज पर मुद्रांक शुल्क का भुगतान के प्रमाण हेतु ही किया जा सकता है। पुनः प्रिन्ट कर अथवा फोटो कॉपी आदि द्वारा इसी रसीद का दूसरे दस्तावेज पर मुद्रांक शुल्क का भुगतान के प्रमाण हेतु उपयोग भारतीय मुद्रांक अधिनियम, 1899 की धारा 62 अन्तर्गत दण्डनीय अपराध है।

M/s RRE, AA and JY (JV)

[Signature]
Authorised Signatory

[Signature]
Staff Officer (Civil)
Amarpali-Chandragupt Area

Page No. :- 02

Agmt. No: GM (A-C) /S.O. (C) /Agreement/2024-25/.....¹³ Dated: 13/06/2024.

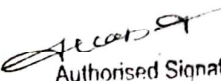
This agreement is made on 13th June 2024, between Central Coalfields Limited (a subsidiary of Coal India Limited) having it's the one part of registered office at Office of the General Manager, Amrapali Chandragupta Area, Honhe, Tandwa, Po.-Kasiadih, Dist.- Chatra (hereinafter called the 'COMPANY' which expression shall, unless repugnant to the subject or context, include its successors and assignees) of the one part and M/S RRE, AA AND JY (JV) carrying on business as a (Partnership/Proprietorship/ Ltd. Co. etc.) firm under the name and style **M/S RRE, AA AND JY (JV)**, Resident of At+PO: Hoyar, Khalari, Distt- Ranchi (Jharkhand) Pin-829205, Hereinafter called the 'said Contractor' which expression shall, unless the context requires otherwise include them and their respective heirs, executors, administrators and legal representatives) of the other part.


Whereas the Company invited tenders for the work of "Construction of boundary wall and wind breaking at Shivpur siding line no.04, under Amrapali Project of A-C Area, CCL." and Whereas the said contractor submitted tender for the said work and deposited a sum of Rs. 4,53,000.00 (Rupees Four Lakh Fifty Three Thousand & Zero Paise) only deposited vide PRN No & UTR No (301928995876 & 148467702), Axis Aggregator and (+) balance security money deposited of Rs.9,45,987.00 (Rupees Nine Lakh Forty Five Thousand Nine Hundred Eighty Seven & Zero Paise) only, vide FDR, (A/C No. 1902401001234, Cust: 43969666, dtd.08/12/2021, Rs.9,25,987.00 & A/C No. 140145715740, Cust: 43969666, dtd.18/04/2024, Rs.20,000.00) and additional Performance Security of Rs.29,37,352.00 (Rupees Twenty Nine Lakh Thirty Seven Thousand Three Hundred Two & Zero Paise) only vide following FDR details

Sl.No	Ac No.	Cust ID	Investment date	Amount
1	1902401001811	43969666	27/11/2020	Rs.3,15,642.00
2	1902401001812	43969666	27/11/2020	Rs.24,31,710.00
3	140144977330	43969666	15/04/2024	Rs.1,60,000.00
4	140145685200	43969666	18/04/2024	Rs.30,000.00

whereas the tender of the said contract has been accepted by the Company for execution of the said work.

M/s RRE,AA and JY (JV)


Authorised Signatory
M/s RRE, AA AND JY (JV)
(Contractor)


13/06/2024
Staff Officer (Civil)
Amrapali-Chandragupt Area
Staff Officer (Civil)
Amrapali-Chandragupta Area, CCL.

Contd...P/03

(3)

Page No: 03

NOW THIS AGREEMENT WITNESSETH AS FOLLOWS:

- 1) In this agreement words and expressions shall have the same meaning as are respectively assigned to them in the tender papers hereinafter referred to.
- 2) The following documents which are annexed to this agreement should be deemed to form and be read and construed as part of this agreement viz..
- i) Annexure-A Tender Notice (Pageto)
 - ii) Schedule -A General Terms & Conditions, Special Conditions and General Technical Specification (Page to) and Safety Code.
 - iii) Schedule-B The probable Quantities and Amount (Page to)
 - iv) Schedule-C Negotiation letters –
 - iv) Schedule-D Letter of Acceptance/Award of Work (Page to)
 - v) Schedule-E Drawings (Page to)

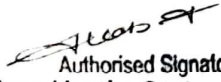
3) In consideration for the payment of the sum of **Rs.2,78,66,600.47 (23.10% Below on Est. cost) only Inclusive of GST Rs.42,50,837.36 (GST @18.00% on Quoted value) (ITC not Available)** or such other sum as may be arrived at under the clause of the specification relating to Payment by items measurements at unit prices by the Company, the said Contractor shall, subject to the terms & condition contained herein execute and complete the work as described and to the extent of probable quantities as indicated in Schedule B with such variations by way of alteration, addition to or reduction from the said works.

4) The company has received a sum of **Rs.13,98,987.00 (Rupees Thirteen Lakh Ninety Eight Thousand Nine Hundred Eighty Seven & Zero Paise) only** Towards Performance Security Deposit (1st part of Security Deposit).

5) The said contractor hereby covenants with the company that the company shall deduct at 5% of R/A Bills as Retention Money (2nd part of security deposit), as per the terms & condition of the tender/ contract.

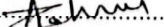
IN WITNESS WHEREOF THE parties herein have set their hands and seals the date and year above written.

M/s RRE,AA and JY (JV)


 Authorised Signatory
 Signed by the Contractor:

M/s RRE, AA AND JY (JV)

At + PO: - Near Shiv Mandir, Soparan,
 Saradhu, Tandwa Distt- Chatra (Jharkhand) Pin-825321


In presence of witness..........

Address:

AKS Enterprises

Ray Khalevi

Ranchi


 13.06.2024
 Staff Officer (Civil)
 Amarpali-Chandragupt Area
 Staff Officer (Civil)
 Amrapali-Chandraguota Area. CCL.

MEMORANDUM

- A. Name of work: Construction of boundary wall and wind breaking at Shivpur siding line no.04, under Amrapali Project of A-C Area, CCL.
- B. Tender ID: 2023_CCL_291508_1.
- C. NIT. No. 72 of 2023-24,
- D. Vide Letter No. **GM(A-C)/SO(C)/eTender/2023-24/72/630, Dated: 17.10.2023**
- E. If several sub works are included; it should be detailed, in a separate list.
- A. Vendor Code: A/F
- B. Award of Work No. **GM (A-C)/SO(C)/Award of Work/2023-24/201, dtd.29/03/2024**
- C. Estimate Cost :- Rs. 36237451.85 (Including GST)
- D. Agreement Value :- Rs.2,78,66,600.47 (23.10% Below on Est. cost) only Inclusive of GST Rs.42,50,837.36 (GST @18.00% on Quoted value) (ITC not Available).
- E. Earnest Money Rs. 4,53,000.00 (Rupees Four Lakh Fifty Three Thousand & Zero Paisa) only deposited vide PRN No & UTR No (301928995876 & 148467702), Axis Aggregator.
- F. Balance Security Rs.9,45,987.00 (Rupees Nine Lakh Forty Five Thousand Nine Hundred Eighty Seven & Zero Paisa) only, vide FDR, (A/C No. 1902401001234, Cust: 43969666, dtd.08/12/2021, Rs.9,25,987.00 & A/C No. 140145715740, Cust: 43969666, dtd.18/04/2024, Rs.20,000.00).
- G. Additional performance Security: Rs.29,37,352.00 (Rupees Twenty Nine Lakh Thirty Seven Thousand Three Hundred Two & Zero Paisa).

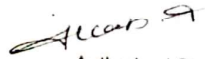
Balance (EMD +SMD) Total. Rs.13,98,987.00.

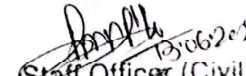
Total security money amounting to Rs.13,98,987.00 (Rupees Thirteen Lakh Ninety Eight Thousand Nine Hundred Eighty Seven & Zero Paisa). Rs. 4,53,000.00 (Rupees Four Lakh Fifty Three Thousand & Zero Paisa) only deposited vide PRN No & UTR No (301928995876 & 148467702), Axis Aggregator and (+) balance security money deposited of Rs.9,45,987.00 (Rupees Nine Lakh Forty Five Thousand Nine Hundred Eighty Seven & Zero Paisa) only, vide FDR, (A/C No. 1902401001234, Cust: 43969666, dtd.08/12/2021, Rs.9,25,987.00 & A/C No. 140145715740, Cust: 43969666, dtd.18/04/2024, Rs.20,000.00) and additional Performance Security of Rs.29,37,352.00 (Rupees Twenty Nine Lakh Thirty Seven Thousand Three Hundred Two & Zero Paisa) only vide following FDR details

Sl.No	Ac No.	Cust ID	Investment date	Amount
1	1902401001811	43969666	27/11/2020	Rs.3,15,642.00
2	1902401001812	43969666	27/11/2020	Rs.24,31,710.00
3	140144977330	43969666	15/04/2024	Rs.1,60,000.00
4	140145685200	43969666	18/04/2024	Rs.30,000.00

, whereas the tender of the said contract has been accepted by the Company for execution of the said work.

M/s RRE,AA and JY (JV)


Authorised Signatory


Staff Officer (Civil)
Amarpali-Chandragupt Area

Percentage BoQ

Bidding Authority Staff Officer(Civil), Amrapali-Chandragupta Area

Name of Work: Construction of boundary wall and wind breaking at Shilpur siding line no 04, under Amrapali Project of A-C Area, CCL. (e-NIT No: 72 of 2023-24)

Category of Services (To Be Selected by Department)	Category of Bidder (To Be Selected by Bidder)	To Be Entered by Department		
ITC Not Available	Works Contract	Bidder's Status (Mandatory)	Rate of GST (in %)	GST to be Paid By Bidder (in Rs.)
Name of the Bidder/ Bidding Firm / Company :	M/S RRE, AA AND JY (JV)	GST Registered Bidder under regular scheme	18.00	4250837.36
				GST to be Paid By CIL/SL subsidiary (in Rs.)
				0.00

PRICE SCHEDULE

(This BOQ template must not be modified/replaced by the bidder and the same should be uploaded after filling the relevant columns, else the bidder is liable to be rejected for his tender. Bidders are allowed to enter the Bidder Name and Values only)

NUMBER #	TEXT #	NUMBER #	TEXT #	NUMBER #	NUMBER #	TEXT #
Sl. No.	Item Description	Quantity	Units	Estimated Rate in Rs. P	TOTAL AMOUNT In Rs. P	TOTAL AMOUNT in Words
1	Earth work in excavation by mechanical means (Hydraulic excavator) / manual means for foundation trenches or drains (not exceeding 1.5 m in width or 10 sqm on plan), including dressing of sides and trimming of bottoms, lift upto 1.5 m, including getting out the excavated soil and disposal of surplus excavated soil as directed, within a lead of 50m. All kinds of soil.	67.40	cum	201.11	141651.11	INR One Lakh Forty One Thousand Six Hundred & Fifty One and Paise Eleven Only
2	Supplying and filling in plinth with Jamuna sand under floors, including watering, ramming, consolidating and dressing complete.	36.84	cum	837.79	30861.18	INR Thirty Thousand Eight Hundred & Sixty Four and Paise Eighteen Only
3	Providing and laying in position cement concrete of specified grade excluding the cost of centering and shuttering - All work up to plinth level : 1:3:6 (1 Cement : 3 coarse sand : 6 graded stone aggregate 20 mm nominal size)	73.47	cum	586.24	430692.56	INR Four Lakh Thirty Thousand Six Hundred & Ninety Two and Paise Fifty Only
4	Providing and laying in position cement concrete of specified grade excluding the cost of centering and shuttering - All work up to plinth level : 1:1.5:3 (1 Cement: 1.5 coarse sand : 3 graded stone aggregate 20 mm nominal size)	213.61	cum	6757.16	1429812.63	INR Fourteen Lakh Twenty Nine Thousand Eight Hundred & Eighty Two and Paise Sixty Three Only
5	Providing and laying in position specified grade of reinforced cement concrete, excluding the cost of centering, shuttering, finishing and reinforcement - All work up to plinth level : 1:1.5:3 (1 cement : 1.5 coarse sand : 3 graded stone aggregate 20 mm nominal size)	418.35	cum	7159.99	3568191.02	INR Thirty Five Lakh Sixty Eight Thousand One Hundred & Eighty One and Paise Twenty Only
6	Reinforced cement concrete work in walls (any thickness), including attached plasters, but resses, plinth and string courses, fillets, columns, pillars, piers, abutments, posts and struts etc. up to floor five level, excluding cost of centering, shuttering, finishing and reinforcement : 1:1.5:3 (1 cement : 1.5 coarse sand : 3 graded stone aggregate 20 mm nominal size)	176.22	cum	8356.65	1479677.66	INR Fourteen Lakh Seventy Nine Thousand Six Hundred & Fifty Seven and Paise Sixty Six Only
7	Centering and shuttering including strutting, propping etc. and removal of form for: Foundations, footings, bases of columns, etc. for mass concrete.	7830.60	sqm	231.05	669483.43	INR Six Lakh Sixty Nine Thousand Four Hundred & Eighty Three and Paise Forty Three Only
8	Centering and shuttering including strutting, propping etc. and removal of form for: lintels, beams, plinth beams, girders, bressomers and cantilever.	710.75	sqm	477.11	371722.88	INR Three Lakh Seventy One Thousand Seven Hundred & Twenty Two and Paise Eighty Eight Only
9	Centering and shuttering including strutting, propping etc. and removal of form for: Columns, Pillars, Piers, Abutments, Posts and Struts	611.92	sqm	61.82	370674.37	INR Three Lakh Seventy Thousand Six Hundred & Seventy Four and Paise Thirty Seven Only
10	Centering and shuttering including strutting, propping etc. and removal of form for: Walls (any thickness) including attached plasters, buttresses, plinth and string courses etc.	4500.00	sqm	51.99	2326455.00	INR Twenty Three Lakh Twenty Six Thousand Four Hundred & Fifty Five Only
11	Steel reinforcement for R.C.C. work including straightening, cutting, bending, placing in position and lacing all complete upto plinth level. Thermo Mechanically Treated bar.	1986.70	kg	72.63	594426.72	INR Fifty Lakh Ninety Four Thousand Two Hundred & Sixteen and Paise Seventy Two Only
12	Structural steel work riveted, bolted or welded in built up sections, trusses and framed work, including cutting, hoisting, fixing in position and applying a priming coat of approved steel primer all complete.	111157.10	kg	93.39	10380961.57	INR One Crore Three Lakh Eighty Thousand Nine Hundred & Sixty One and Paise Fifty Seven Only

M/s RRE, AA and JY (JV)

Authorised Signatory

Staff Officer (Civil)
Amrapali-Chandragupt Area

2. The period of completion of work shall be **180 (One Hundred Eighty) days** from expiry of 10 (Ten) days from the issue of this award of work or within 07 (Seven) days of handing over of the site, whichever is later.

3. The earnest money amounting to **Rs.4,53,000.00 (Rupees Four Lakh Fifty Three Hundred Thousand & Zero Paise Only)** deposited online through Axis Aggregator vide Bank/UTR No. (301928994312 & 148113792), has been retained by the company (CCL) as part of Performance Security Money.

You are further required to deposit **Rs.9,40,400.00 (Rupees Nine Lakh Forty Thousand Nine Hundred & Zero Paise)** only with the company in the form of a Bank Guarantee (if applicable) or Govt. Securities or FDR duly pledged in favour of CCL, Amrapali & Chandragupta Area or demand draft in favour of CCL,

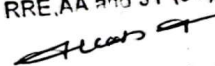
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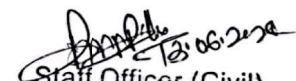
M/s RRE, AA and JY (JV)

Authorised Signatory

Staff Officer (Civil)
Amrapali-Chandragupt Ar

13	Providing and fixing pre-coated galvanised iron profile sheets. Size, shape and pitch of corrugation as approved by Engineer-in-charge) 0.50 mm (+ 0.05 %) total coated thickness with zinc coating 120 grams per sqm as per IS 277, in 40 mpa steel grade, 5-7 microns epoxy primer on both side of the sheet and polyester top coat 15-18 microns. Sheet should have protective guard film of 25 microns minimum to avoid scratches during transportation and should be supplied in single length upto 12 metre as desired by Engineer-in-charge. The sheet shall be fixed using self drilling / self tapping screws of size (5.5x 55 mm) with EPDM seal, complete upto any pitch in horizontal/ vertical or curved surfaces, excluding the cost of purlins, rafters and trusses and including cutting to size and shape wherever required.	3250.00	sqm	621.30	3272315.00	INR Thirty Two Lakh Seventy Two Thousand Three Hundred & Twenty Four and Paise One Hundred Only
14	Painting with synthetic enamel paint of approved brand and manufacture to give an even shade. Two or more coats on new work.	4343.73	sqm	101.35	474986.88	INR Four Lakh Seventy Four Thousand Nine Hundred & Eighty Six and Paise Eighty Eight Only
15	Extra for providing and fixing wind ties of 40x 6 mm flat iron section	5000.00	mt	131.59	667950.00	INR Six Lakh Sixty Seven Thousand Nine Hundred & Fifty Only
16	Total impact of GST for the purpose of CTC	1.000	Nos	4250837.36	4250837.36	INR Forty Two Lakh Fifty Thousand Eight Hundred & Thirty Seven and Paise Thirty Six Only
Total In Figures					27856600.47	INR Two Crore Seventy Eight Lakh Sixty Six Thousand Six Hundred and Paise Forty Seven Only
Quoted Rate In Figures			Less (-)	23.10%	27856600.47	INR Two Crore Seventy Eight Lakh Sixty Six Thousand Six Hundred and Paise Forty Seven Only
Quoted Rate In Words		INR Two Crore Seventy Eight Lakh Sixty Six Thousand Six Hundred and Paise Forty Seven Only				

M/s RRE,AA and JY (JV)

 Authorised Signatory


 13.06.2020
 Staff Officer (Civil)
 Amarpali-Chandragupt Area



एक पृथ्वी - एक कुटुंब - एक भविष्य
ONE EARTH - ONE FAMILY - ONE FUTURE

Central Coalfields Limited
Office of the General Manager,
Amrapali-Chandragupta Area,
Honhey, Tandwa
PO: Kasiadih, PIN: 825321
Dist: Chatra (Jharkhand)
Email ID: socivilma17@gmail.com



Ref. No. GM (A-C)/SO(C)/Award of Work/2023-24/ 201

Dt. - 29/03/2024.

Registered Post

To,
M/S RRE, AA AND JY (JV),
At+PO: Hoyar, Khalari,
Distt- Ranchi (Jharkhand)- 829205
E-Mail ID: - ykishore03@gmail.com
Mobile: - 6206740496

Subject :	Award work of "Construction of boundary wall and wind breaking at Shivpur siding line no.04, under Amrapali Project of A-C Area, CCL."
Ref. No. :	e-NIT Notice No. :- 72 of 2023-24 Vide No.:- GM(A-C)/SO(C)/eTender/2023-24/72/630, Dated: 17.10.2023, Bid Submission end date on 04.11.2023 and Date of opening of tender (Cover I (Technical bid) on 06.11.2023 & Cover II (Price Bid) on 26.03.2024) Tender ID :- 2023_CCL_291508_1.

Dear Sir,

In response to your tender for the subject work mentioned above, this is to inform you that your offer for a contract amount of Rs.2,78,66,600.47 (Rupees Two Crore Seventy Eight Lakh Sixty Six Thousand Six Hundred & Forty Seven Paise) only inclusive of GST amount of Rs.42,50,837.36 (Rupees Forty Two lakh Fifty Thousand Eight Hundred Thirty Seven & Thirty Six Paise) and of Rs.2,36,15,763.11 (Rupees Two Crore Thirty Six Lakh Fifteen Thousand Seven Hundred Sixty Three & Eleven Paise) only exclusive of GST amount [Cost to company amount of Rs.2,78,66,600.47 as Input Tax Credit not available] to undertake the work has been accepted by CCL, subject to the following stipulations / conditions which are supplementaries / complementaries to the conditions of the tender documents: -

1. The payment of GST and GST Compensation Cess by the service availer (i.e. CCL) to bidder/ contractor (If GST payable by bidder/ contractor) would be made only on the latter submitting a Bill/Invoice in accordance with the provision of relevant GST Act and the rules made there under and after online filing of valid return on GST portal. The payment of GST and GST Compensation Cess is responsibility of the Contractor.
2. The period of completion of work shall be **180 (One Hundred Eighty) days** from expiry of 10 (Ten) days from the issue of this award of work or within 07 (Seven) days of handing over of the site, whichever is later.
3. The earnest money amounting to **Rs.4,53,000.00 (Rupees Four Lakh Fifty Three Hundred Thousand & Zero Paise Only)** deposited online through Axis Aggregator vide Bank/UTR No. (301928994312 & 148113792), has been retained by the company (CCL) as part of Performance Security Money.

You are further required to deposit **Rs.9,40,400.00 (Rupees Nine Lakh Forty Thousand Nine Hundred & Zero Paise)** only with the company in the form of a Bank Guarantee (if applicable) or Govt. Securities or FDR duly pledged in favour of CCL, Amrapali & Chandragupta Area or demand draft in favour of CCL,

1 | Page

M/s RRE, AA and JY (JV)

Authorised Signatory

[Signature]
29/03/2024

[Signature]
Staff Officer (Civil)
Amrapali Chandragupta Ar

- Amrapali & Chandragupta Area from Scheduled Bank Preferably payable at Bank of India, Bachra / State Bank of India, Tandwa or deposit through RTGS/NEFT/TR in the A/C of CCL Amrapali & Chandragupta Area, A/C No.- 498221110000005, Bank Of India, Branch: Bachra IFSC – BKID0004982 and collect Cash receipt from Area Finance Department of A-C Area (only registered vendor) within 21 (Twenty one) days of issuance of this letter thus making the total performance security money amount to Rs.13,93,400.00 (Rupees Thirteen Lakh Ninety Three Thousand Four Hundred & Zero Paise) only i.e. 5% of the contract amount. If you fail to deposit the above amount within the prescribed time, the Award of Work may be cancelled and Earnest Money will be forfeited. In addition to the above penal measures, you will not be allowed to participate in the re-tendering process. You may also be banned from participating in future tenders in the subsidiary for a minimum period of one year.
4. Further you have to deposit Rs.29,35,300.00 (Rupees Twenty Nine Lakh Thirty Five Thousand Three Hundred & Zero) only as Additional performance security as per clause no. 4.8 of GTC of Conditions of Contract of tender documents along with Performance Security in form of a Bank Guarantee (if applicable) or Govt. Securities or FDR duly pledged in favour of CCL, Amrapali & Chandragupta Area or demand draft in favour of CCL, Amrapali & Chandragupta Area from Scheduled Bank Preferably payable at Bank of India, Bachra / State Bank of India, Tandwa or deposit through RTGS/NEFT/TR in the A/C of CCL Amrapali & Chandragupta Area, A/C No.- 498221110000005, Bank Of India, Branch: Bachra IFSC – BKID0004982 and collect Cash receipt from Area Finance Department of A-C Area (only registered vendor) within 21 (Twenty one) days of issuance of this letter.
 5. A copy of Bill of Quantity (BOQ) is enclosed for ready reference.
 6. There is Abnormally Low Rate (ALR) item in this work as it is Percentage quotation.
 7. All running on A/c bills shall be paid at 95% of the work value. The 5% deduction towards retention money will form Second Part of Security deposit and shall be refunded after issue of no defect certificate.
 8. You shall comply with Contract Labour (Regulation and Abolition) Act and make payments to your workmen accordingly. In case you engage 10 & above labourers in the work on any working day you shall be required to submit registration certificate under the B.O.C.W. (RE&CS) Act 1996 and in case you engage 20 (Twenty) or more labourers in the work on any working day you shall be required to submit Labour license under Contract Labour (Regulation & Abolition) Act 1970 for the same.
 9. You shall comply with CMPF/any other appropriate PF authority's clause of tender document and you will have to submit "No dues certificate" from Provident Fund Authority, Ministry of Labour, Govt. of India at Jharkhand before finalization of final bill.
 10. Work shall be executed strictly as per specification in accordance with laid down norms of company.
 11. You shall be responsible for arranging all necessary tests of materials as per instruction of Project Engineer (Civil), Amrapali OCP/ Engineer-in-Charge at your own cost as per terms & conditions of Tender Document.
 12. You shall make your own arrangement for all materials, tools, staff and labour required for the above work. The rates for the work include all taxes (excluding GST), octroi, carriage, tools etc. for execution and completion of work.
 13. You shall arrange necessary water for the work & for your own establishment. However, if available and feasible the company may arrange water at one point near the work site for which recovery @ 1% (One percent) of the contract value of work done shall be made from your bills.
 14. The technical personnel shall be engaged by you on work site as per terms and conditions of tender document.

M/s RRE,AA and JY (JV)

[Signature]
Authorized Signatory

[Signature]
Staff Officer (Civil)
Amrapali-Chandragupt Area

- You shall not employ on this contract any close relatives of CCL's employee.
16. Before clearance of final bill you will submit royalty clearance from concerned Mining Officer.
 17. **Input Tax Credit (ITC) not available for this work.**
 18. Your tax invoice raised must be in compliance of relevant GST Acts, Rules and notifications made there under and should bear the GSTIN of CCL. The rate and amount of IGST/CGST/SGST, GST (Compensation to State) cess (if any), related to execution of work shall be shown separately in Tax invoice.
 19. The IGST/CGST/SGST and GST (Compensation to State) cess (if any), as applicable at the time of execution of the work, shall be paid extra against submission of proper tax invoice, as referred above by you so that CCL is able to avail Input tax Credit(if available) of such IGST/CGST/SGST, GST (Compensation to State) cess (if any) reflected in the invoice.
 20. If the ITC claimed is disallowed due to failure on your part in incorporating the tax invoice issued to CCL in its relevant returns under GST, payment of IGST/CGST/SGST, GST (Compensation to State) cess (if any) shown in tax invoice to the tax authorities, issue of improper tax invoice or any other reason whatsoever, the applicable taxes and cess paid based on such tax invoice along with interest, penalties if any levied on CCL, shall be recovered from your current Bills and any other dues.
 21. The amount of IGST/CGST/SGST and GST cess if any as indicated in Tax invoice shall be paid only when they appear in GSTR 2A of CCL and you have filed the valid return in accordance with provisions of the GST acts and Rules made there under.
 22. In the event of any additional tax liabilities accruing on you due to classification issue or for any other reason the liability of CCL shall be restricted to the amount of GST charged on original tax invoice issued by you.
 23. You shall pass on the benefit on account of reduction in rate of tax on any supply of goods and / or services or any benefit of the input tax credit to CCL by way of commensurate reduction in prices in terms of Anti profiteering clause of GST Act 2017.
 24. You are requested to submit the following for execution of agreement / Detail Work Order within **21 (twenty one) days** from the issue of this Award of Work: –
 - a. An amount of **Rs.9,40,400.00 (Rupees Nine Lakh Forty Thousand Nine Hundred & Zero Paise)** only towards Performance Security in the form given below:-
 - i. ~~Bank Guarantee in the form given in the bid document from any Scheduled Bank. The BG issued by outstation Bank shall be operative at its local Branch at (if applicable)~~
 - ii. Govt. Securities or FDR duly pledged in favour of **CCL, Amrapali & Chandragupta Area.**
 - iii. Demand Draft drawn in favour of **CCL, Amrapali & Chandragupta Area** from Scheduled Bank Preferably payable at **Bank of India, Bachra / State Bank of India, Tandwa.**
 - iv. Deposit through RTGS/NEFT/TR in the A/C of **CCL Amrapali & Chandragupta Area, A/C No.- 498221110000005, Bank Of India, Branch: Bachra IFSC – BKID0004982** and collect Cash receipt from Area Finance Department of A-C Area. (only registered vendor)
 - b. An amount of **Rs.29,35,300.00 (Rupees Twenty Nine Lakh Thirty Five Thousand Three Hundred & Zero)** only towards Additional Performance Security in the form given below (if applicable):-
 - i. ~~Bank Guarantee in the form given in the bid document from any Scheduled Bank. The BG issued by outstation Bank shall be operative at its local Branch at (if applicable)~~
 - ii. Govt. Securities or FDR duly pledged in favour of **CCL, Amrapali & Chandragupta Area.**
 - iii. Demand Draft drawn in favour of **CCL, Amrapali & Chandragupta Area** from Scheduled Bank Preferably payable at **Bank of India, Bachra / State Bank of India, Tandwa.**


3 | Page
M/s RRE,AA and JY (JV)


Authorised Signatory


Staff Officer (Civil)

- v. Deposit through RTGS/NEFT/TR in the A/C of CCL Amrapali & Chandragupta Area, A/C No. 498221110000005, Bank Of India, Branch: Bachra IFSC – BKID0004982 and collect Cash receipt from Area Finance Department of A-C Area. (only registered vendor)
- c. Non-judicial stamp paper worth 100/= only for execution of agreement along with partnership deed / Memorandum & Articles of Association, power of attorney if any, GST identification Number etc. (applicable where agreement is to be executed).
- d. Site handover and takeover certificate, jointly signed by Engineer-in-Charge and the Contractor/ authorized representative.
- e. Time Bound Programme for completion of the work within stipulated time as per NIT showing physical progress of work duly signed by Engineer-in-Charge and the Contractor/authorized representative.
- f. Registration under B.O.C.W. (RE&CS) Act and / or Labour License as per Contract Labour (Regulation & Abolition) Act.
- g. Insurance Certificates as per Clause No.13 (xviii) of General Terms & Conditions of NIT.
- h. You will have to indemnify the company against any liability arising out of non-observance of the statutory provisions like royalty payments, all taxes, workmen compensation act, minimum wages act, income tax act, Contract Labour (Regulation & Abolition) Act etc on non-judicial stamp paper worth ` 20/= only.
25. The date of uploading of this LOA/Work Order on e-Procurement Portal (<https://coalindiatenders.nic.in>) shall be treated as the date of receipt of this LOA / Work Order by you.
26. You are requested to contact to Sri Abhirup Adrian, Project Engineer (Civil), Amrapali OCP, A-C Area for further needful action regarding execution of work.

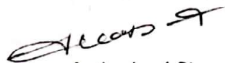
Yours faithfully,


Staff Officer (Civil)
Amrapali-Chandragupta Area, CCL

Copy to:-

1. C.V.O., CCL, HQ, Ranchi
2. G.M (Civil), CCL, HQ, Ranchi
3. GM, Amrapali-Chandragupta Area,
4. Project Officer, Amrapali OCP
5. SO(P&P), Amrapali-Chandragupta Area
6. SO (Mining), Amrapali-Chandragupta Area: T.C. Member
7. AFM, Amrapali-Chandragupta Area,
8. Dy. Manager (Fin), Amrapali OCP.
9. PE (Civil), Amrapali OCP.
10. Overseer (Civil), Amrapali OCP.
11. File.

M/s RRE,AA and JY (JV)


Authorised Signatory

Vide BC. No. Amrapali OCP/ A&C Area / 2023-24 / Capital / Environment/ Activity Sl. No. 15(C)/122
Sl No.01, Page No.59, Dated: 29/03/2024,
For an Amount of Rs.2,78,66,600.47


Staff Officer (Civil)
Amrapali-Chandragupta Area



Central Coalfields Limited
Office of the Project Officer,
Amrapali OCP, Honey, Tandwa
PO: Tandwa, PIN: 825321
Dist: Chatra (Jharkhand)



भूमि कृतम
ONE EARTH - ONE FAMILY - ONE FUTURE



Ref. no.:- P.O(A)/P.E(Civil)/Amrapali/Site Hand Over /2023-24/ 121 Date:- 30.03.2024

To,
M/S RRE, AA AND JY(JV)
At.+ Po:- Hoyar, Khalari
Dist:-Ranchi, (Jharkhand)-829205
E-Mail ID :-ykishore03@gmail.com
Mobile No.:- 6206740496

Subject:-	Award work of "Construction of boundary wall and wind beaking at shivpur siding lin no.04, under Amrapali Project of A-C Area,CCL."	
Ref. No.:-	G.M(A-C) / S.O(C) / Award of work / 2023-24/ 201	Date:-29.03.2024

Dear Sir,

With reference to above mentioned subject, this is to inform you that the site for above mentioned work has been officially handed over to you on 30.03.2024. As per Award of work letter issued to Staff Officer (Civil), A-C Area. As Such the date Commencement of the work shall be reckoned as 30.03.2024.

You are therefore, requested to mobilize all the resources to speed up the required for timely completion of work as per the terms and conditions of NIT.

Date of Commencement :- 30.03.2024

Date of Completion :- 25.09.2024

Your's faithfully.

Project Engineer (Civil),
Amrapali Project.

Enclosure:- Photocopy of Award of work.
Copy to:-

1. The Staff Officer,(Civil) , A-C Area
2. The Project Officer, Amrapali OCP.
3. The Colliery Manager, Amrapali OCP.
4. The Dy. Mangr, (F), Amrapali OCP.
5. The Asst. Mngr. Civil, Amrapali OCP :- For supervision of work and close monitoring as per specification laid in awarded BOQ and SAP entry.
6. Overseer Civil, Amrapali OCP: - For supervision of work and close monitoring as per specification laid in awarded BOQ and to maintain Hindrance, Quality test and site order book.
7. Office Copy.

Site taken over by :-

Agency:- M/S RRE, AA AND JY(JV)

M/s RRE,AA and JY (JV)

Authorised Signatory

Staff Officer (Civil)
Amrapali-Chandragupt Area

File No. PO(A)/CIVIL/ESTIMATE/2024-25/29**Coal India Limited**

CIL - eOffice
CENTRAL COALFIELDS LIMITED
O/O PROJECT OFFICER,AMRAPALI PROJECT

SUBJECT

Main Category :
Sub Category :
Description : Scheme cum Estimate for the work of "Construction of Wind Screen near Coal stock yard under Amrapali Project of A-C Area."

OTHER DETAILS

Language : English
Remarks :
Previous References :
Later References :

Note # 1**AMRAPALI PROJECT**
A-C AREA

Subject: - Scheme cum Estimate for the work of "Construction of Wind Screen near Coal stock yard under Amrapali Project of A-C Area."

Based On: - CCL, SOR -2024.

Estimated Cost: - Rs. 1,67,98,358.37

Introduction: -Amrapali Opencast Project in A-C Area is located in Tandwa Block, Chatra district in the Jharkhand state. Presently Coal is being produce by outsourcing from the mines. Coal production in 2024-25 may enhance up to about 25.00MT.

The proposed wind breaking is a structure steel with GI Sheet along with RCC boundary wall structure erected along the periphery of the coal stock yard specially restricting stockpile for dust erosion due to wind. Wind dust screen is used to prevent wind coal dust along the mines premises which has numerous advantages including dust suppression, health benefits and better safety in the mines area.

Justification: -

The Amrapali mines is an expanding mine and a flagship project of CCL. It is a cornerstone institution of the national coal production.

Transportation, storage, loading and unloading of coal at Coal Stock has considerable air pollution problems. Dust control plan for loading and unloading mostly requires near coal stock. The intensity of dust pollution largely depends on loading and unloading process at which has significant impact on environment.

The proposed wind breaking is structure steel with GI Sheet Wall structure erected along the periphery of Coal stock specially restricting stockpile for dust erosion due to wind. Wind dust screen is used to prevent wind coal dust at mines area.

In order to fulfil the compliance of the different conditions of EC & CTO, different pollution control measures must be done at Amrapali mines as per CPCB guidelines

- To effective dust control outside of mines area
- To safe and smooth dispatch of coal
- Good IR with villagers, PAF'S

The main engineering advantages of wind breaking screen are:-

- a) It can readily be formed
- b) Easy installation and dismantling as when remodelling of siding
- c) It can be painted
- d) The thickness of wind screen material is 0.5mm with precoated GI Profile Sheet
- e) Sound abatement
- f) Attractive appearance

- g) Effective efficiency of wind dust prevention
- h) Resist to weather effect

Technical Data: -

- Length of periphery of coal stock: - 550.00m
- Structural steel column spacing between 3m: - 418 nos.
- RCC foundation
- Pre-coated CGI Profile Sheet.

So, in view of above an estimated has been prepared after physical after physical inspection of site by Overseer (Civil), Amrapali project and Assistant Manager (Civil) along with the undersigned.

There is no budget provision kept in the approval Capital budget in FY 2024-2025 of Amrapali OCP.

It is herein certified that:-

- This work has not been executed in advance without any proper work order
- No splitting of work has been done in this proposal and it is a complete proposal as per requirement.

Submitted to Project officer Amrapali Project for his kind perusal and onward submission for

- a. Technical vetting of estimate/scheme
- b. Administrative approval of an estimated cum scheme for execution of work.

Encl:

- a. Calculation sheet
- b. Detailed BOQ
- c. Site Location Plan
- d. Section of drawing

[wind screen coal stockyard \(3\).pdf](#)

03/08/2024 03:14 PM

**UJJWAL KUMAR
MANAGEMENT TRAINEE(CIVIL)**



Central Coalfields Limited
 A Mini Ratna Company
 (A Subsidiary of Coal India Limited)
 Office of the Area Medical Officer
 Amrapali-Chandragupta Area
 Honhe, Tandwa(Jharkhand)-825321

Ref. No. GM(A-C)/AMO/2024/10)2

Date:- 29/10/24

To,
 The Nodal Officer (Envt.& Forest)
 Amrapali- Chandragupta Area

Sub. Help required for compliance of EC Standard Conditions .

Dear Sir,

Report asked vide your letter No. GM/A-C/SO/P&P/Envt/Ec 24.19/Compliance/2024-25/78 dated 16-10-2024 regarding environment clearance is submitted with Annexure 1.

This is for your kind information necessary action.

Yours Faithfully,

Devi
 29/10/24
 Area Medical Officer
 Amrapali- Chandragupta Area
 Central Coalfields Limited

Enclosure:- Annexure-1



1. **EPIDEMIOLOGY STUDY**Annexure-1**Annexure-6**

Epidemiology study has been carried out by the Dispensary on regular basis from Jan 2024 to till date and finding are as mentioned below:

SI No.	Name of camp	No. of patient examined	Findings
1.	ENT Camp (Camp for assessment of blasting effect on hearing)	38	Noise induce hearing loss- Nil
2.	Eye Camp	60	Refractive error
3.	Medical Camp for DM/HTN	2369	DM-30 HTN-50

2. **Health facilities available in Amrapali Dispensary, Amrapali-Chandragupta Area****Medical Staff:**

1. Doctors- 02
2. Staff Nurses- 02
3. Pharmacist-01

Facilities available:

1. Oxygen Concentrator-02
2. ECG Machine-01
3. Suction Apparatus-01
4. O2 Cylinder-05
5. Emergency Room-1
6. ALS Ambulance with 03 Staff nurse
7. 02 BLS Ambulance
8. Pharmacy

Total No. of Patient visited in Year: Apr. 2021 to Sep.2024

SL. NO.	YEAR	TOTAL NO. OF BENEFICIARIES
1.	Apr 2021-Mar 2022	2492
2.	Apr 2022-Mar 2023	993
3.	Apr 2023-Mar 2024	1592
4.	Apr 2024 – Sep 2024	2369

4. **Emergency action Plan :** 01 dedicated room , 01 ALS Ambulance with 03 staff nurse and 02 BLS Ambulance are available under emergency plan for any epidemic/ pandemic for all the nearby villages.

Area Medical Officer/Dy. CMO
Amrapali-Chandragupt Area
Central Coalfields Ltd.



Annexure-7

Ref:HoD(Environment)/2023/530

Date: 15.11.2023

To,

CSIR-National Environmental Engineering Research Institute (NEERI)

Nehru Marg, Nagpur - 440020

Maharashtra, India

Email Id: director@neeri.res.in

Kind attention: - Dr. Rajesh Biniwale, Principal Scientist, CTM Division, CSIR-NEERI

Email id: rb_biniwale@neeri.res.in

Work Order

Subject - Award of work titled "Third Party Audit of EC Compliance of 10 Projects of CCL namely Karo Expansion OCP, Topa Expansion OCP, Sayal D OCP, Tapin South OCP, Amrapali OCP, Urimari Expansion OCP, Bhurkunda Colliery, Kathara OCP, Selected Dhori OCM, North Urimari OCP" to CSIR-NEERI, Nagpur at a cost of Rs. 29,50,000 (Rs. Twenty-Nine Lakh, Fifty Thousand only) including 18 % GST

Ref-: 1) Our letter vide Ref: 286 Dated: 31.07.2023

2) Offer of CSIR-NEERI vide letter dated: 21.08.2023

2) Minutes of 40th ECFD meeting Dated: 13.10.2023

Dear Sir,

Competent Authority of Central Coalfields Limited, Ranchi has approved for award of work titled "Third Party Audit of EC Compliance of 10 Projects of CCL namely Karo Expansion OCP, Topa Expansion OCP, Sayal D OCP, Tapin South OCP, Amrapali OCP, Urimari Expansion OCP, Bhurkunda Colliery, Kathara OCP, Selected Dhori OCM, North Urimari OCP" to CSIR-NEERI, Nagpur at a cost of Rs. 29,50,000 (Rs. Twenty-Nine Lakh, Fifty Thousand only) including 18 % GST.

The approved scope, work plan and other terms & conditions for the work is as given below:

1. Objective:

Third party Audit of EC compliance for ten projects of Central Coalfields Limited (CCL) namely Karo Expansion OCP, Topa Expansion OCP, Sayal D OCP, Tapin South OCP, Amrapali OCP, Urimari Expansion OCP, Bhurkunda Colliery, Kathara OCP, Selected Dhori OCM, North Urimari OCP

2. Scope of Work:

- a) Third Party Audit of EC Compliance of 10 Projects of CCL
- b) Documentary assessment of compliance of EC condition.
- c) Ground truthing of the present status of EC compliance done by the project.
- d) Preparation of three (3) hard copies of third-party Assessment report.
- e) Scope of assessment of EC compliance will be limited to the condition stipulated in the Environmental Clearance granted by MoEF&CC for the project.

3. Work Duration:

Duration of the work is 180 Days from zero date (i.e., date of payment of advance payment to CSIR-NEERI, Nagpur)

4. Financial Outlay & Payment Terms:

- a) Total Numbers of Mines: 10
- b) Rate per mine for execution of work (Excluding GST): 2,50,000/-
- c) Total Cost of Project: Rs.25,00,000/-
- d) GST: 18 % Additional
- e) Total Cost for 10 projects: Rs. 29,50,000/- (including 18 % GST)
- f) Payment Terms for the work is given below:

Details	Schedule of Payment	Value in Rs. including 18 % GST
1st Installment	50 % of Project Cost	14,75,000
2nd Installment	35 % of Project Cost after ground truthing, site inspection and submission of interim report.	10,32,500
3rd Installment	15 % of Project Cost after submission of the final report.	4,42,500
Total (in Rs.)		29,50,000

All the payment to be made through crossed Demand Draft/RTGS in the name of "Director CSIR-NEERI, Nagpur"

5. **Scope of CCL:**

- a) Secondary data related to environmental compliance of all mines.
- b) Logistics support required during the field visits.
- c) Any other timely support as and when arises during the study period

6. **Paying Authority-** GM/HOD (Finance)/XP/HQ, CCL will be paying authority.

7. Income tax deduction at applicable rates of the gross value (excluding GST) of each bill or at the rate as amended from time to time, shall be made unless exempted by the competent authority of the Income Tax Department. Further, TDS under GST will be deducted at applicable rates as per the provisions of GST Act wherever applicable.
8. CSIR-NEERI will raise the invoice for payment of installment as per the schedule to the office of General Manager /HoD (Env.) of Central Coalfields Limited.
9. Child labour is prohibited under Mines Act, therefore, CSIR-NEERI shall not deploy any child labour in the aforesaid work.
10. Reports /findings shall be sole property of CCL and hence the publishing of the reports /findings in any forum (i.e. hard copy / electronic or in any other form) shall be done only with prior permission of CCL and shall acknowledge CCL in all such activities.
11. CCL shall have no liability in case of any accident etc. towards CSIR-NEERI and its personnel/ staffs /workers engaged/deployed during the execution of the project.
12. If CSIR-NEERI fails to complete the work on or before the date of completion or extended date of completion, without prejudice to any other right or remedy available under the law to the company on account of such breach, pay as compensation (Liquidated Damages):

- i) @ half percent ($\frac{1}{2}$ %) of the contract amount/Revised Contract amount whichever is less, per week of delay.

OR

- ii) $\frac{1}{2}$ % of the contract-value of group of items/revised completion value of group of items whichever is less, per week of delay, for which a separate period of completion is originally given.

The aggregate of such compensation/ compensations shall not exceed:

- i) 10% (ten) percent of the total amount of the contract/ Revised contract amount, whichever is less.

OR

- ii) 10% of the contract-value of group of items/ revised completion value of group of items whichever is less, for which a separate period of completion is originally given.

The amount of compensation may be adjusted or set off against any sum payable to CSIR-NEERI under this or any other contract with the company.

13. The company, if satisfied, that the works can be completed by CSIR-NEERI within a reasonable time after the specified time of completion, may allow further extension of time at its discretion with or without the levy of L.D. In the event of extension granted being with L.D, the company will be entitled without prejudice to any other right or remedy available in that behalf, to recover from CSIR-NEERI as agreed damages equivalent to half percent of the contract value of the works for each week or part of the week subject to a ceiling as described at Clause 10.

14. Extension of date of completion: In case of seeking extension of work including Force Majeure* conditions, CSIR-NEERI shall request HoD/GM (Environment), CCL for extension of time within 15 days of happening incorporating therein cause of delay, stating reasons for delay and the period for which extension is required.

The HoD/GM (Environment), CCL may consider the request giving a reasonable extension for completion of the work. After obtaining the competent approval by the HoD/General Manager (Environment), CCL from the concerned

Divisional/Functional Director, such extension shall be communicated to CSIR-NEERI in writing by the company within one month of receipt of the letter from CSIR-NEERI.

If the company is of the opinion that the ground shown by the CSIR-NEERI is not reasonable, decline the grant of extension of time to the CSIR-NEERI which shall be communicated accordingly. The penalty/LD clause will be subjected to Force Majeure clause as deliberated above.

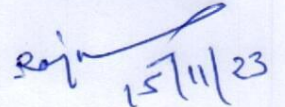
*Force Majeure-

- i) Natural phenomena like unprecedented flood and drought, earthquakes & epidemics.
- ii) Political upheaval, civil commotion, strikes, lockouts, acts of any Govt. (domestic/foreign) including but not limited to war, proprieties, and quarantine embargoes.

15. Matter related to any dispute or differences arising out of this work shall be subject to jurisdiction of District Court, Ranchi, Jharkhand.

Please acknowledge the receipt of this Work Order by returning duly signed duplicate copy of the same.

Yours faithfully,


15/11/23

(Raj Kumar),
HoD (Env.)

Central Coalfields Limited

Copy forwarded for kind information to:

1. Director Technical (Project & Planning), CCL
2. GM/HoD (Fin HQ-XP), CCL HQ, Ranchi
3. Concerned Area General Manager(s), CCL (Dhori, B&K, Kuju, Barka Sayal, Hazaribagh, Amrapali & Chandragupt, Kathara)



Analyser Instrument Co. Pvt. Ltd. Innovative Analysis Solutions



E-29 (A), Road No.2, Indraprastha Industrial Area, KOTA-324005, Rajasthan, INDIA
Ph. : +91-744-2420611, 2983161 | Mob.: +91 9414188611, 9660029380
E-mail : aicplsales@gmail.com, sales@aicplindia.com | <http://www.aicplindia.com>

Annexure-8

Date: 28.08.2024

TO,
Project Officer
Amrapali Project
CCL TANDWA

Subject: Clarification Regarding PM 2.5 analyser BAM1020 readings

Dear sir,

We would like to clarify as follows:

The PM 2.5 analyser Model BAM1020 Make Metone being used in our in CAAQMS station shows default value 1000 as per the design before first cycle when it is powered on and off.

And during filter replacement if filter tape breakage occurs. These values are normalized to measurement values after completion of the first cycle.

Regards
Krishnakant Upadhyay
RM-EAST CENTRAL





सेंट्रल कोलफील्ड्स लिमिटेड
CENTRAL COALFIELDS LIMITED

A Miniratna Company
(कोल इंडिया की अनुषंगी कम्पनी)

(A Subsidiary of Coal India Limited)

महाप्रबंधक (विद्युत् एवं यांत्रिकी)

Reg. Office Address: GENERAL MANAGER (E&M)

दरभंगा हाउस, राँची - 834001, झारखण्ड

DARBHANGA HOUSE, RANCHI- 834001, JHARKHAND

CIN NO: U10200JH1956GO1000581

दूरभाष संख्या / Phone : 0651-2360788, FAX : 0651-2360389

ई.मेल. / e-mail: gmnm.ccl@coalindia.in

वेब साइट / Website : www.centralcoalfields.in

पत्रांक संख्या : **सं. प्र. (वि.यां)/LOA/24/615-26(H)**

दिनांक: **07/02/2024**

सेवा में,

Annexure-9

M/S S. K. SAMANTA & CO. PVT. LTD.,

2/5, SARAT BOSE ROAD, KOLKATA-700020, WEST BENGAL

E-Mail: kol@sksl.in

विषय : Letter of Acceptance(LOA) for the Work "Planning, Design, Engineering, Construction, Fabrication, Erection, Supply, Installation, Testing, Trial Run and Commissioning of Coal Handling Plant (25.0 MTY), at AMRAPALI OCP consisting of all Civil, Structural, Electrical and Mechanical Works and all other accessories and facilities required to make it complete in all respects on turnkey basis and Operation & Maintenance of plant for five years"

संदर्भ संख्या / Ref No :

1. NIT No: GM(EnM)Ye-Tender/Amrapali CHP/23/491 Dated 11.07.2023
2. Tender ID: 2023_CCL_283392_1
3. Your submitted bid with Bid ID: 970126 along with confirmatory documents on www.coalindiatenders.nic.in
4. All the corrigendum and clarifications in the tender ID 2023_CCL_283392_1, issued on www.coalindiatenders.nic.in

महाराज,

With reference to above, this is to communicate the approval of the Competent Authority for award of the subject work to M/S S. K. SAMANTA & CO. PVT. LTD. for an amount of ₹ 592,36,00,000.00 (Rupees Five Hundred Ninety-Two Crore and Thirty-Six Lakhs) only, Including GST @18%.

[Price excluding GST: ₹ 502,00,00,000.00 + GST: ₹ 90,36,000.00 = ₹ 592,36,00,000.00 (Contract Price)].

The work is awarded to you, subject to the following terms and conditions: -

1. Contract Performance Guarantee/Security Deposit

You have to deposit a sum of ₹ 29,61,80,000.00 (Rupees Twenty-Nine Crore Sixty-One Lakh and Eighty Thousand) only, as 5% of the Contract Price, within 21 days of issuance of LOA, as per Clause No. 3

Signature

1

Signature

File No. FP/JH/RAIL/36506/2018/50 (Computer No. 228564)

I/63098/2024

I/63098/2024



भारत सरकार / Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय/ Regional Office
पता: द्वितीय तल, झारखण्ड राज्य आवास बोर्ड मुख्यालय, हरमू चौक, राँची, झारखण्ड - 834002
Add: 2nd Floor, Headquarter-Jharkhand State Housing Board, Harmu Chowk, Ranchi, Jharkhand - 834002
Tel: 0651-2410002, 2410007; E-mail: ro.ranchi-mef@gov.in



संख्या : FP/JH/RAIL/36506/2018/50

Annexure-10

दिनांक: 17.01.2024

सेवा में,

अपर मुख्य सचिव

वन, पर्यावरण, एवं जलवायु परिवर्तन विभाग

झारखण्ड सरकार,

नेपाल हाउस, राँची - 834002.

विषय:- In-principle (Stage-I) approval of Central Government under Forest (Conservation) Act, 1980 for diversion of 120.61 ha of forest land for construction of Amrapali Railway Siding for evacuation of Coal. The proposal includes the construction of Railway siding, Silo, Belt conveyor and Culvert in District Chatra of Jharkhand - reg.

महाशय,

I am directed to refer to you the Jharkhand Govt. letter No. Van Bhumi-07/2023-4129/Va.Pa./Ranchi dated 02.11.2023 on the above mentioned subject seeking prior approval of the Ministry of Environment, Forest and Climate Change under section 2 of Forest (Conservation) Act, 1980.

After due consideration of the proposal of the State Government and on the basis of decision of Regional Empowered Committee in its 69th meeting, the "in-principle" approval of Central Government, is hereby conveyed for diversion of 120.61 ha of forest land for construction of Amrapali Railway Siding for evacuation of Coal. The proposal includes the construction of Railway siding, Silo, Belt conveyor and Culvert in District Chatra of Jharkhand, subject to the following conditions and stipulations:

- (1) Legal status of the forest land shall remain unchanged.
- (2) **In accordance to Rule 13 and Rule 14 of Van (Sanrakshan & Samvardhan) Rules 2023, user agency shall provide land which is neither notified as forest under relevant forest laws nor managed as forest by State Forest Department for raising compensatory afforestation.**
- (3) Proposed forest land will be handed over to user agency only after adequate non-forest land for the project is handed over to state forest department by the user agency.
- (4) Compensatory afforestation shall be taken up by the Forest Department over matching amount of non-forest land in accordance to Rule 13 (1) or 13 (3) of the **Van (Sanrakshan & Samvardhan) Rules 2023** and user agency shall bear the cost of raising compensatory afforestation on such land. As far as possible, a

File No. FP/JH/REF/11506/2018 (Computer No. 228564)

I/63098/2024

I/63098/2024

mixture of local indigenous & natural species shall be planted and monoculture of any species shall be avoided.

- (5) The non-forest land proposed for CA shall be transferred and mutated in the name of Forest Department and notified as RF/PF prior to Stage-II approval. A copy of the original notification declaring the non-forest land under Section 4 or Section 29 of the Indian Forest Act, 1927, or under the relevant section of the State Forest Act as the case may be, will be submitted by the State Government prior to Stage-II approval.
- (6) The cost of compensatory afforestation on the CA Non-forest land at the prevailing wage rates as per compensatory afforestation scheme (including the cost of survey, demarcation and erection of permanent pillars etc. as required for securing the land against encroachment) shall be deposited in advance with the State Forest Department by the project authority. The CA will be maintained for 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.
- (7) The State Government shall charge the Net Present Value (NPV) for the 120.61 ha forest area to be diverted under this proposal from the User Agency as per the order of the Hon'ble Supreme Court of India dated 30/10/2002, 01/08/2003, 28/03/2008, 24/04/2008 and 09/05/2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by the Ministry vide letters No. 5-1/1998-FC (Pt.II) dated 18/09/2003, as well as letter No. 5-2/2006-FC dated 03/10/2006, 5-3/2007-FC dated 05/02/2009 and **letter No.5-3/2011-FC(Vol-I) dated 6/1/2022** in this regard.
- (8) Additional amount of the NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall also be charged by the State Government from the User Agency. The User Agency shall furnish an undertaking to this effect.
- (9) **The identified trees shall be translocated as per the set standards of the High-Powered Committee constituted in the state of Jharkhand that governs the tree felling.**
- (10) User Agency shall restrict the felling of trees to minimum number in the diverted forest land and the trees shall be felled under the strict supervision and direction of the State Forest Department; the cost of felling of trees shall be deposited by the User Agency with the State Forest Department.
- (11) All the funds received from the user agency under the project shall be transferred / deposited to CAMPA fund only through e-portal (<https://parivesh.nic.in/>).
- (12) The FRA certificate as per Ministry's guidelines shall be submitted before the issuance of final approval. The complete compliance of the FRA, 2006 shall be

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ensured by way of prescribed certificate from the concerned District Collector.

- (13) **Speed regulating signage will be erected along the railway line at regular intervals in the Protected Areas/ Forest Areas.**
- (14) **The user agency shall do Split-Rail fencing in high track density areas as identified by concerned DFO to save Wild elephants crossing the railway tracks. User agency shall also provide adequate number of appropriate under passes, at locations identified by the concerned DFO, to facilitate safe movement of wild animals in these areas.**
- (15) **As recommended by the Regional Empowered Committee (REC), an Integrated Wildlife Management Plan (IWMP), for areas inclusive of mine-areas in the vicinity, shall be prepared at project cost and the same shall approved by the PCCF (Wildlife) & Chief Wildlife Warden, Jharkhand for its implementation. The duly approved plan should be submitted in RO, MoEF&CC, Ranchi before issuance of Final approval.**
- (16) **User agency shall deposit the implementation cost of aforesaid IWMP to state forest department before the issuance of final approval.**
- (17) **Around 125Ha of forest land likely to be constricted and left fragmented due to this proposed project shall be appropriately planted and managed with dedicated watch & ward by state forest department at the project cost.**
- (18) User Agency shall obtain Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable.
- (19) The layout plan of the proposal shall not be changed without prior approval of Central Government.
- (20) No labour camp shall be established on the forest land.
- (21) Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.
- (22) The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.
- (23) No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
- (24) The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
- (25) The forest land shall not be used for any purpose other than that specified in the project proposal.
- (26) The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.

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- (27) **The User Agency should formulate & implement Soil Moisture Conservation plan around the area proposed for diversion which shall include top-soil management plan also under the supervision of concerned DFO.**
- (28) **The KML files of the forest area to be diverted and the CA area shall be uploaded on the e-Green watch portal with all requisite details and submitting compliance report for seeking Stage-II approval.**
- (29) Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF&CC Guideline F. No. 11-42/2017-FC dt 29/01/2018.
- (30) Any other condition that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife.
- (31) The compliance report shall be uploaded on e-portal (<https://parivesh.nic.in/>).

2. After receipt of the compliance report regarding fulfillment of the conditions as stipulated above, from the State Government, formal approval will be issued in this regard under Section 2 of Forest (Conservation) Act, 1980. Transfer of forest land to user agency should not be given effect to by the State Government till formal order approving diversion of forest land is issued by the Central Government. To facilitate speedy execution of this project involving diversion for the project, the in-principle approval may be deemed as the permission for commencement of works, if the required funds for CA, NPV and other compensatory levies as well as non-forest land specified in the in-principle approval are realized from the user agency and accordingly the State Government, by passing an order, may allow the commencement of work of the linear project in forest land for a period of one year (The detail guideline issued vide Ministry letter No. 11-306/2014-FC, dated 28.08.2015 may be referred).

विश्वासभाजन

Signed by Shashi Shankar
Pathak

Date: 18-01-2024 17:26:22

(शशि शंकर)
Reason: Approved
सहायक वन महानिरीक्षक

प्रतिलिपि:-

- आई०जी०एफ०, आर०ओ०एच०क्यू०, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, इन्दिरा पर्यावरण भवन, जोर बाग रोड, नई दिल्ली-110003.
- प्रधान मुख्य वन संरक्षक (HoFF)/ प्रधान मुख्य वन संरक्षक- सह - नोडल पदाधिकारी (एफ. सी.), वन, पर्यावरण एवं जलवायु परिवर्तन विभाग, झारखण्ड सरकार, वन भवन, डोरंडा, राँची ।
- वन प्रमण्डल पदाधिकारी, चतरा साउथ वन प्रमण्डल, चतरा, झारखण्ड ।
- महाप्रबंधक (पर्यावरण एवं वन), सी. सी. एल., दरभंगा हाउस, राँची, झारखण्ड – 834001.

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5. परियोजना पदाधिकारी, आम्रपाली, पी. ओ. - सरादु, थाना - टण्डवा, चतरा, झारखण्ड - 825321.
6. गार्ड फाईल ।

सहायक वन महानिरीक्षक

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**Government of India
Ministry of Environment, Forest and Climate Change
(Forest Conservation Division)**

Annexure-11 **Indira Paryavaran Bhawan,**
Jor Bag Road, Aliganj,
New Delhi – 110003

Dated: 21st December, 2023

To

The Principal Secretary (Forests),
Government of Jharkhand,
Ranchi.

Sub: Proposal for seeking prior approval of the Central Government under section 2 (1) (ii) of the Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980 in favour of M/s Central Coalfield Limited for non-forestry use of 431.59 ha of forest land for Amrapali Open Cast Coal mining project in Chatra South Forest Division in Chatra District of Jharkhand State– regarding.

Sir,

I am directed to refer to the Government of Jharkhand's letter No. Van Bhumi-4/2022-1689/V.P. dated 16.06.2022 on the above subject seeking prior approval of the Central Government under section 2 (1) (ii) of the Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980 and to say that the proposal has been examined by the Advisory Committee constituted by the Central Government under Section-3 of the aforesaid Act.

After careful examination of the proposal of the State Government & on the basis of the recommendations of the Advisory Committee and with due approval of the competent authority, the Central Government hereby accords "*In-principle/Stage-I*" approval under section 2 (1) (ii) of the Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980 in favour of M/s Central Coalfield Limited in Chatra for non-forestry use of 431.59 ha of forest land for Amrapali Open Cast Coal mining project South Forest Division in Chatra District of Jharkhand State subject to fulfilment of the following conditions:

1. Legal status of the diverted forest land shall remain unchanged;
2. **Compensatory Afforestation:**
 - i. The compensatory afforestation over suitable **non-forest land**, equal in extent to the forest land being diverted i.e. 431.59 ha, shall be raised by the State Forest Department at the cost of the user agency and the work of compensatory afforestation shall start within two years of issue of order of diversion of forest land;
 - ii. The non-forest land identified for raising Compensatory Afforestation shall be demarcated by concrete pillars of suitable size and handed over, free from all encumbrances to the State Forest Department and the same will be notified

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as protected forest under section 29 of Indian Forest Act,1927(16 of 1927) or under any other law for the time being in force before the Final/Stage-II approval;

- iii. The User Agency shall transfer the cost of raising and maintaining the compensatory afforestation as per the approved CA Scheme at the current wage rate in consultation with State Forest Department in the account of CAMPA of the concerned State through online portal;
- iv. The cost of compensatory afforestation at the prevailing wage rates as per compensatory afforestation scheme and the cost of survey, demarcation and erection of permanent pillars, if required on the CA land, shall be deposited in advance with the Forest Department by the user agency. The CA will be maintained for 10 years. The scheme may include afforestation of indigenous species with appropriate provision for anticipated cost increase for works scheduled for subsequent years;

3. Net Present Value:

- i. The User Agency shall transfer the funds towards the cost of Net Present Value (NPV) of the forest land being diverted under this proposal in accordance with the MoEF&CC's guidelines dated 6.01.2022 read with guidelines dated 19.01.2022;
 - ii. At the time of payment of the Net Present Value (NPV) at the present rate, the user agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;
4. *Keeping in view the encroachments over the areas earlier proposed for CA, the State Govt. shall provide areas free from all encumbrances for the purpose of raising compensatory afforestation along with relevant documents, certificates and kml files and uploaded the same on the PARIVESH portal;*
 5. *The road has been constructed/widened/blacktopped within the area of coal block and involves violation of the provisions of FCA,1980. The State shall conduct a detailed enquiry and initiate action as per section 3A/3B;*
 6. *The violation for the construction of road has taken place within the area of the coal block, therefore the user agency shall deposit penal NPV at the rate of Five times of the Normal NPV for forest area broken up without prior approval of the central government;*
 7. *Keeping in view the likely impact of the project on the movement of wildlife in general and elephant in particular, the user agency shall prepare on a landscape level in 10 km circumference of the Project proposal area and the 531.64 ha already diverted area, an 'Integrated Site Specific Wildlife Conservation Management and Impact Mitigation Plan';*
 8. The State Government shall upload the KML files of the area under diversion and the accepted area for raising compensatory afforestation in the E-green watch portal of FSI, before handing over forest land to the user agency;

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9. All the funds received from the user agency under the project shall be transferred/deposited in CAMPA account only through e-portal (<https://parivesh.nic.in/>). Amount deposited through other mode will not be accepted as compliance of the Stage-I clearance;
10. The compliance report shall be uploaded on **e-portal** (<https://parivesh.nic.in/>);
11. Following activities, as per approved plan / schemes, shall be undertaken in the lease area by the User Agency under the supervision of the State Forest Department. Approved scheme/plan shall be submitted to the Ministry along with compliance of Stage-I approval:
 - i. Mitigative measures to minimize soil erosion and choking of stream shall be implemented within a period of three year with effect from the issue of Stage-II clearance in accordance with the approved Plan in consultation with the State Forest Department;
 - ii. Planting of adequate drought hardy plant species and sowing of seeds, in the appropriate area within the mining lease to arrest soil erosion in accordance with the approved scheme;
 - iii. Construction of check dams, retention /toe walls to arrest sliding down of the excavated material along the contour in accordance with the approved scheme;
 - iv. Stabilize the overburden dumps by appropriate grading/benching, in accordance with the approved scheme, so as to ensure that angles of repose at any given place is less than 28°; and
 - v. No damage shall be caused to the top-soil and the user agency will follow the top soil management plan.
12. User agency either himself or through the State Forest Department shall undertake gap planting and soil & moisture conservation activities to restock and rejuvenate the degraded open forests (having crown density less than 0.40), if any, located in the area within 100 meter from outer perimeter of the mining lease. The plan for plantation and SMC activities will be prepared and submitted to MoEF&CC before Stage-II Clearance;
13. **Safety Zone Management:** Following activities, at project cost, shall be undertaken by the user agency for the management of safety zone as per relevant guidelines issued by the Ministry's guidelines:
 - i. User agency shall ensure demarcation of safety zone (7.5 meter strip all along the inner boundary of the mining lease area), and its fencing, protection and regeneration by erecting adequate number of 6 feet high RCC boundary pillars inscribed with DGPS coordinates with barbed wire fencing and deploying adequate number of watchers under the supervision of the State Forest Department;
 - ii. Boundary of the safety zone of the mining lease, adjacent to habitation/roads, should be properly fenced by the user agency;

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- iii. Safety zone shall be maintained as green belt around mining lease and to ensure dense canopy in the area, regeneration shall be taken up in this area by the user agency at project cost under the supervision of the State Forest Department;
- iv. The State Government and the user agency shall ensure that safety zone is maintained as per the prescribed norms;
14. The R&R Plan shall be implemented as per the R&R Policy of State Government in consonance with National R&R Policy, Government of India before the commencement of the project work and implementation. The said R&R Plan will be monitored by the State Government/Regional Office of MoEF&CC along with indicators for monitoring and expected observable milestones;
15. The User Agency shall prepare a list of existing village tanks and other water bodies with GPS co-ordinates located within five km from the mine lease boundary. This list is to be duly verified by the concerned Divisional Forest Officer. The User Agency shall regularly undertake desilting of these village tanks and other water bodies so as to mitigate the impact of siltation of such tanks/water bodies. A detailed approved plan for de-silting of identified ponds and water bodies to be prepared in consultation with forest department and shall be submitted to MoEF& CC before Stage-II approval;
16. The user agency shall explore the possibility of translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department. Also the trees should be felled in phased manner as per the requirement in the approved Mining Plan with prior permission of concerned DFO;
17. The cost of felling of trees shall be deposited by the User Agency with the State Forest Department;
18. The User Agency shall undertake mining in a phased manner after taking due care for reclamation of the mined over area. The concurrent reclamation plan as per the approved mining plan shall be executed by the User Agency from the very first year, and an annual report on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, in the concerned State Government and the concerned Regional Office of the Ministry. If it is found from the annual report that the activities indicated in the concurrent reclamation plan are not being executed by the User Agency, the Nodal Officer or the concern Addl. Principle Chief Conservator of Forests (Central) may direct that the mining activities shall remain suspended till such time, such reclamation activities area satisfactorily executed;
19. The User Agency shall comply with the Hon'ble Supreme Court order on re-grassing, and re-grass the mining area and any other areas which may have been disturbed due to mining to restore them to a condition which is fit for growth of fodder, flora, fauna, etc. in a timely manner;
20. Period of diversion of the said forest land under this approval shall be for a period co-terminus with the period of the mining lease proposed to be granted under the Mines and Minerals (Development and Regulation) Act, 1957, as amended and the Rules framed there-under;

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21. The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;
22. No labour camp shall be established on the forest land and the User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;
23. The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS coordinates;
24. The layout plan of the mining plan/ proposal shall not be changed without the prior approval of the Central Government and the forest land shall not be used for any purpose other than that specified in the proposal;
25. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;
26. No damage to the flora and fauna of the adjoining area shall be caused;
27. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project;
28. The User Agency shall submit the annual self -compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year regularly;
29. Any other condition that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife shall be carried with by the State Government and user agency;
30. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest (Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-FC dated 28.03.2019.

After receipt of compliance report on fulfillment of the conditions mentioned above, the proposal shall be considered for final approval under Section-2 of the Forest (Conservation) Act, 1980. Transfer of forest land shall not be affected till final approval is granted by the Central Government in this regard.

Signed by

Yours faithfully

Dheeraj Mittal

(Dr. Dheeraj Mittal)

Date: 21-12-2023 10:24:30 Assistant Inspector General of Forests

Copy to:

1. The PCCF (HoFF), Department of Forest, Government of Jharkhand, Ranchi.
2. The Dy. DGF (Central), Regional Office, Ranchi.

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3. The Nodal Officer (FCA), Department of Forest, Government of Jharkhand, Ranchi.
4. User Agency.
5. Monitoring Cell, FC Division, MoEF&CC, New Delhi for uploading on PARIVESH portal.